

BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTH ZONE BENCH AT CHENNAI

APPEAL No. 79 Of 2021

Between :-

M/s. Safe Environ Private Limited  
Rep. by Sri V.Venkateswara Rao

.... Appellant

and

Union of India Rep. By its Secretary,  
Ministry of Environment, Forest and  
Climate change, Indira Paryavaran Bhavan Jor Bagh,  
Lodhi Colony, New Delhi And others

.... Respondents

SYNOPSIS AND SUBMISSIONS FILED ON BEHALF OF RESPONDENT NO.6

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Verified and certified to be true copies of the Originals  
At Hyderabad on this the 02nd day of February, 2023

*V.B. Subrahmanyan*  
Counsel for Respondent No.6

BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTH ZONE BENCH AT CHENNAI

Appeal No.. 79 Of 2021

Between:

M/s. Safe Environ Technologies  
Rep. by Sri Venkateswara Rao

.... Appellant

And

Union of India Rep. By its Secretary,  
Ministry of Environment, Forest and  
Climate change, Indira Paryavaran Bhavan  
Jor Bagh, Lodhi Colony, New Delhi And  
others and others

.... Respondents

ADDITIONAL SUBMISSIONS FILED ON BEHALF OF RESPONDENT NO.6

It is respectfully submitted that the Counsel for the Appellant as well as the Counsel for the 2<sup>nd</sup> and 5<sup>th</sup> respondents argued the matter until and unless the GAP Analysis is conducted the application for Environmental Clearance cannot be granted is totally incorrect and wrong. In fact Guide Line 5.3 deals with Environmental Clearance under EIA Notification 2006 which is excerpted hereunder for kind consideration of this Hon'ble Tribunal.

**5.3. Environmental Clearance under EIA Notification:**

Ministry of Environment, Forest & Climate Change (MoEF & CC), notified amendment to the EIA Notification 2006 and published vide MoEF & CC Notification of S.O.1142(e) dated April 17, 2015. According to this notification, the 'bio-medical waste treatment facility is categorized under the Item 7 (da) in the Schedule, requiring 'environmental Clearance' from the State Environment Impact Assessment Authority (SEIAA). Therefore, the CBWTF operator is also required to obtain Environmental Clearance(EC) from the respective SEIAA or Ministry of Environment, Forest & Climate Change (MoEF&CC), as the case may be, before any construction work, or preparation of land by the projects Management, which include the following:

- a) All new projects or activities pertaining to the bio-medical waste treatment facility; and
- b) XXX            XXX            XXX
- c) XXX            XXX            XXX

The reading of the above guide line it is clear that any project proponent, who wishes to establish CBWTF, must obtain EC which is mandatory before any construction work, or preparation of land by the projects Management. After obtaining EC only the project proponent can apply for CFE/CFO as the case may be.

In this regard it is submitted that Rule 2 of the Revised Guidelines for Common Bio-medical Waste Treatment Facilities deal with the criteria for Development of a new Common Bio-medical Waste Treatment Disposal Facility for a locality or region and Rule 8 of the Revised Guidelines for Common Bio-medical Waste Treatment Facilities issued by CPCB deals with Coverage area of CBWTF. The said rules are extracted hereunder which are as follows:

**RULE 2:**

Prior to allowing any new CBWTF, following criteria or steps may be followed:

2 (a)           xxx   xxx   xx

(b) SPCB/PCC is required to conduct gap analysis w.r.to coverage area of the bio medical waste generation and also projected over a period of next ten years, adequacy of existing treatment capacity of the CBWTF in each coverage area of radius 75 KM, as given in Annexure-I.

All the SPCBs and PCCs shall conduct the gap analysis and based on the gap analysis, action plan for the development of new CBWTFs is required to be prepared and submitted to MoEF & CC & CPCB within six months time. In case of States/UTs, where no CBWTF is available, in such a case, SPCB/PCC being prescribed authority under the BMWM Rules is required to submit the detailed proposal to MoEF & CC/MoH & FW through the respective State Government or UT Administration. Also the option of the forming association by the group of health care facilities (HCFs) to develop their own CBWTF also be encouraged following these guideline. In case, any coverage area requires additional treatment capacity, in such a case, action may be initiated by the prescribed authority for allowing a new CBWTF in that locality without interfering the coverage area of the existing CBWTF and beds covered by the existing CBWTF.

**RULE 8:       Coverage area of CBWTF:**

Suggested coverage area for development of a CBWTF is as follows:

a) A CBWTF located within the respective State/UT shall be allowed to cater healthcare units situated at a radial distance of 75 KM. However, in a coverage area where 10,000 beds are not available within a radial distance of 75 KM, existing CBWTF in the locality (located within the respective State/UT) may be allowed to cater the healthcare units situated up to 150 KM radius w.r.to its location provided the bio-medical waste generated is collected, treated and disposed of within 48 hours as stipulated under the BMWM Rules.

b) In case, number of beds is exceeding > 10,000 beds in a locality (i.e., coverage area of the CBWTF under reference) and the existing treatment capacity is not adequate, in such a case a new CBWTF may be allowed in such a locality in compliance to various provisions notified under Environment (Protection) Act,1986, to cater services only to such additional bed strength of the HCFs located.

From the conjoint reading of the both the Guide lines 2(a) and 8 it is clear that in any coverage area which requires additional treatment capacity, in such a case, action may be initiated by the prescribed authority for allowing a new CBWTF in that locality without interfering the coverage area of the existing CBWTF and beds covered by the existing CBWTF. The Coverage area as per Rule 8 (b) is 75KM. If the number of Beds is exceeding (>) 10000 beds in a locality (i.e. Coverage Area i.e, 75KM) a new CBWTF is allowed in such a locality. The Answering Respondent submits that at present The total bed strength available in Guntur District as stated in Para No.6 of the Counter filed by the 2<sup>nd</sup> Respondent/APPCB is 21,706 and as reported in 168<sup>th</sup> Minutes of Meeting dt.24.10.2021 is 27,690. Since the bed strength is more than 10000, another CBWTF can be permitted under Rule 8 of Revised Guide lines issued by CPCB. The SEAC (State Level Expert Appraisal Committee) in addition to the Answering Respondent (2<sup>nd</sup> CBWTF) recommended for issuance of TOR with exemption of Public Hearing and with additional TOR to the third proposed CBWTF/M/s. Shuddh Enviro Logics , Plot No.6,9,17 & 18, Industrial Park, Nadikudi, Phase-II, situated in Sy.No.127/15 and 127/26, Nadikudi Village-522414, Dachepalli Mandal, Guntur District, Andhra Pradesh. The Answering respondent further submits that once the bed strength exceeding 10000 is available without interfering the coverage area of the existing CBWTF and beds covered by the existing CBWTF another CBWTF may be permitted by the 2<sup>nd</sup> respondent/APPCB irrespective of GAP Analysis is conducted or not. Here is a case where the total bed Strength is 27,690. Hence the objection of non-conducting of Gap Analysis is not a ground at all for setting aside the EC dated 02.11.2021 granted in favour of the Answering Respondent strictly adhering all the norms and provisions of Environment Laws . Further the Answering Respondent is filing the Final EIA Report as directed by this Hon'ble Tribunal for kind consideration.

It is further submitted that the 2<sup>nd</sup> respondent has granted EC to the following project proponents contrary to their stand in the present Appeal.

Sl.No.	Name of the Industry	Date of issuance of EC
1	M/s Sree Venkateswara Bio Management System, Pileru MSME Industrial Park, Chittoor District	28.06.2021
2.	M/s Sudha Enviro Logics, Industrial Park, Nddikudi Phase-II, Guntur District	TOR issued and EIA Report uploaded in MoEF&CC for issuance of EC
3.	M/s. Hygiene Biomed Services, Loya Village, G Konduru Mandal, Krishna District	22.8.2020

In view of the above, it is prayed that this Hon'ble Court may be pleased to dismiss the Appeal No.79 of 2021 with exemplary costs.

Hyderabad  
Date: 02.02.2023

*V.B. Subrahmanyan*  
Counsel for Respondent No.6 / Y.J.Multiclave

(4)

12/4

File No. APPCB-11025/7/2022-TEC-BMW-APPCB



ANDHRA PRADESH POLLUTION CONTROL BOARD  
D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  
Chalamalavari Street, Kasturibaipet, Vijayawada - 520 010  
Phone. No.0866-2463200, Website : <https://pcha.ap.gov.in>

Order No. APPCB/BMW/CBWTF/HO/2022 24022022

Sub: APPCB - BMW - CFE - Representation of CBWTF Association of India - AP Chapter - Review by the CFE Committee - Communication of CFE committee recommendations - Reg.

- Ref:-
1. Representations received from existing CBWTFs and the CBWTF Association of India - AP Chapter, received on 10.02.2022.
  2. Status reports received from Regional Officers of APPCB.
  3. CFE committee meeting held on 18.02.2022.

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The existing Common Bio Medical Waste Treatment facilities (CBWTFs) in the state and the CBWTF Association of India - AP Chapter represented to the Board wide references 1st cited requesting that permissions of any kind may not be considered for development of a second CBWTF in any coverage area when the existing CBWTF is having adequacy and until gap analysis is conducted and the need for a second facility is ascertained based on the study, as per the orders issued by the Hon'ble High Court of AP & Hon'ble NGT in various petitions and the revised guidelines for Common Bio-medical waste Treatment Facilities, 2016 by CPCB. They further requested that the Board to abide strictly by the guidelines issued by CPCB in this regard and cancel the APPCB guidelines for CBWTFs and also cancel the CFEs issued by the Board for 2nd CBWTF after 2016 in any existing CBWTF coverage area."

The Hon'ble High Court in its order dated 01.10.2019 in W.P.No.14181 of 2019 and the Hon'ble NGT in its order dated 29.10.2021 in Appeal No.131 of 2016 directed the APPCB to conduct gap analysis studies for implementation of revised guidelines, 2016 of CPCB before allowing new CBWTF.

The APPCB issued work order to M/s A P Environment Management Corporation Ltd., (APEMCL) on 06.07.2021 to conduct gap analysis studies etc., and APEMCL is in the process of getting the study conducted. Based on the study report requirement of additional CBWTFs, their location, coverage area and additional bed strength to be allocated to new CBWTFs are to be decided.

The Regional Officers of the Board furnished the construction status of the new CBWTFs permitted by the Board.

The status was reviewed in the CFE committee meeting held on 18.02.2022. The representatives of the operating & proposed CBWTFs and the Regional Officers of the Board participated in the meeting through video conference.

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File No. APPCB-11025/7/2022-TEC-BMW-APPCB

After detailed discussions on the agenda, representations of the existing CBWTFs & its association – AP Chapter, construction status of the new CBWTFs permitted by the Board; orders of the Hon'ble High Court and Hon'ble NGT; guidelines for CBWTFs and the work order issued to APEMCL, the Committee made following recommendations:

1. Considering that the APPCB issued work order to APEMCL on 06.07.2021 to conduct gap analysis studies etc. and APEMCL is in the process of getting the study conducted, the APPCB may decide requirement of additional CBWTFs; their location; coverage area and additional bed strength to be allocated to new CBWTFs based on the study report to be submitted by APEMCL. Till then no CFE application for establishment of new CBWTF be accepted by the Board. APPCB to take up the matter with APEMCL for early conduct of gap analysis study.
2. As mentioned in the CPCB guidelines'2016, the APPCB to prepare action plan for development of new CBWTF and submit to MoEF & CC and CPCB within the stipulated time.
3. The CPCB in its letter dated 08.03.2018 addressed to the Member Secretary, SEAC, requested to follow the criteria for setting up of new CBWTF for its location and coverage as laid down under CPCB's revised guidelines. The Board may address SEIAA to consider processing of EC applications if any submitted by proponents for establishing new CBWTFs only after completion of the gap analysis study by APEMCL.
4. As per the CPCB guidelines, the new CBWTFs are to be allowed to cater services only to such additional bed strength of the HCFs located without interfering the existing coverage of HCFs / Government hospitals / diagnostic centers / clinics / blood banks / PHCs etc., being catered by the CBWTFs presently in operation. The existing CBWTFs be allowed to cater HCFs to its full treatment capacity @ 24 hrs operation.

In view of the above, the recommendations of the CFE committee of the Board are hereby communicated for your information.

KANDAVALLI VENKATESWARA RAO, CEE(KVR), O/o CHIEF ENVIRONMENTAL ENGINEER-APPCB

To

1. The Secretary, CBWTF Association of India – AP Chapter, #29/2, 29/1, Shop No.4 & 5, Ashirvad Complex, Near Bishop Azaraiah High School, Vijayawada - 520 010.
2. M/s. Rainbow Industries, Sy.No. 21/1, Pathakunkam(V), Laveru(M), Srikakulam District.
3. M/s. Maridi Eco Industries (Andhra) Pvt, Ltd., Sy.No.314, Kapulupada, Bheemunipatnam (M), Visakhapatnam District.
4. M/s. Vasishta Environ Care, Plot No 27A25, Denotified Area AP SEZ, Atchutapuram Rambilli (M), Visakhapatnam District.
5. M/s. EVB Technologies (P) Ltd., Sy.No.560, Kanavaram(V), Rajanagaram(M), E.G. District.
6. M/s Safenviron & Associates, R.S.No.181/1, Nallamadu (V), Ungutur (M), W.G. District.
7. M/s. Safenviron (Unit-II), Sy.No.164/1A, Dharmavarapupadu Thanda (V), Jaggaiahpet (M), Krishna District.

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File No.APPCB-11025/7/2022-TEG-BMW-APPCB

8. M/s. Safenviron, Chinakakani (V), Mangalagiri (M), Guntur District.
9. M/s. Ongole Medical Waste Treatment Facility, Sy.No.316/1, Kanduluru (Village), Tanguturu (Mandal), Prakasam District.
- 10.M/s. S S Bio Care, S.No 61, Plot No-2, APIIC,Attivaram village, Ozili (M), SPSR Nellore District.
- 11.M/s. AWM Consulting Ltd, Pachikapalem post, Vedurukuppam Mandal, Chittoor District.
- 12.M/s. Sriven Environ technologies, Sy.No.277-1A, Dumpetla (V),Dharmavaram (M), Ananthapuram District.
- 13.M/s. Medical Waste Solutions, S.No.200, Chetlamallapuram(V), Kalluru(M), Kurnool District.

Copy to:

All ZOs and ROs for information.

Signed by KANDAVALLI  
VENKATESWARA RAO  
Date: 24-02-2022 18:54:57  
Reason: Approved

(7)

NA

**Andhra Pradesh Environment Management Corporation Limited**  
Environment, Forests, Science & Technology Department, Govt. of AP  
D.No. 39-5-51, 4<sup>th</sup> Floor, Kalanjali bulding, MG Road, Vijayawada - 520 010  
Website: <http://apemcl.ap.gov.in/>

Lr.No: APEMCL/HO/BMW/2022-29

Date: 31.03.2022

To,  
M/s. Rainbow Industries,  
Pathakunkam(V), Lavuru(M),  
Srikakulam District.

Sub:	Andhra Pradesh Environment Management Corporation Limited (APEMCL) – Gap analysis study for Bio Medical Waste generation and adequacy of existing treatment capacities of Common Bio Medical waste Treatment facilities (CBMWTF) in the state of Andhra Pradesh – HCFs data – Requested - Reg.
Ref:	1. G.O.Ms. No.39, EFS&T (Sec.I) Dept., dated 05.12.2019. 2. Lr. No APPCB /BMW/GAPANALYSIS/HCF/CBWF/2021 dt:06.07.2021 3. W.O.No.21/APEMCL/BMW/2021 Dt.24.03.2022

It is to inform that, the Government of Andhra Pradesh in the Ministry of Environment, Forests, Science & Technology Department vide G.O.Ms. No. 39 dated 05.12.2019 have formed the Andhra Pradesh Environment Management Corporation (APEMCL) for providing effective mechanism of collection, transportation, storage, treatment, processing, delivery and disposal of the industrial waste and other wastes including Biomedical and E-Waste etc.

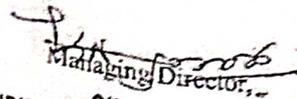
The Andhra Pradesh Pollution Control Board is under the mandate to undertaken gap analysis of BMW management in the state of Andhra Pradesh as per CPCB guidelines. Accordingly, the APPCB requested APEMCL to conduct gap analysis study for Bio Medical Waste generation and adequacy of existing treatment capacities of Common Bio Medical waste Treatment facilities (CBMWTF) in the state of Andhra Pradesh.

The APEMCL called for bids through online from reputed institutions/organizations to conduct gap analysis study. After detailed evaluation M/s. Bharath Institute of Higher Education and Research (BIHER) & M/s. Unwind learning labs pvt ltd, Chennai was awarded work order dt.24.03.2022 to conduct the gap analysis study of BMW management in state of Andhra Pradesh as per CPCB guidelines.

In view of the above, it is to inform that the Director, M/s. Bharath Institute of Higher Education and Research (BIHER) & M/s. Unwind learning labs pvt ltd is authorized to collect the following information from DM&HO, Environmental Engineer, Regional Office, APPCB & respective CBMWTFs

“Details of the Health Care Facilities data (Bedded Hospitals, Clinics, Dispensaries, Homeopathy, Mobile Hospitals, Siddhas. Unani, Veterinary Hospitals, Yoga centers, Animal Houses, Blood Banks, Dental Hospitals, Nursing Homes, Pathological Laboratories, Institutions/Schools/Companies, Health Camps) to conduct the field survey with respect to gap analysis study”.

Your cooperation is highly solicited to accomplish the gap analysis study on BMW management in Andhra Pradesh at an early date.

  
Managing Director,

Office of the  
**ANDHRA PRADESH ENVIRONMENT  
MANAGEMENT CORPORATION LIMITED**  
D.No.39-5-51, 4<sup>th</sup> Floor, Kalanjali Bulding,  
M.G.Road, Vijayawada, A.P-520010

Copy to M/s. Bharath Institute of Higher Education and  
learning labs pvt ltd, Chennai.

(8)

*NB*

**Andhra Pradesh Environment Management Corporation Limited**  
Environment, Forests, Science & Technology Department, Govt. of AP  
D.No. 39-5-51, 4<sup>th</sup> Floor, Kalanjali bulding, MG Road, Vijayawada - 520 010  
Website: <http://apemcl.ap.gov.in/>

Lr.No: APEMCL/HO/BMW/2022-25

Date: 31.03.2022

To,  
M/s. Maridi Eco Industries(Andhara) Pvt Ltd,  
#50-27-15/4, 1<sup>st</sup> floor, TPT colony,  
Seethamadhara, Visakhapatnam.

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It is to inform that, the Government of Andhra Pradesh in the Ministry of Environment, Forests, Science & Technology Department vide G.O.Ms. No. 39 dated 05.12.2019 have formed the Andhra Pradesh Environment Management Corporation (APEMCL) for providing effective mechanism of collection, transportation, storage, treatment, processing, delivery and disposal of the industrial waste and other wastes including Biomedical and E-Waste etc.

The Andhra Pradesh Pollution Control Board is under the mandate to undertaken gap analysis of BMW management in the state of Andhra Pradesh as per CPCB guidelines. Accordingly, the APPCB requested APEMCL to conduct gap analysis study for Bio Medical Waste generation and adequacy of existing treatment capacities of Common Bio Medical waste Treatment facilities (CBMWTF) in the state of Andhra Pradesh.

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In view of the above, it is to inform that the Director, M/s. Bharath Institute of Higher Education and Research (BIHER) & M/s. Unwind learning labs pvt ltd is authorized to collect the following information from DM&HO, Environmental Engineer, Regional Office, APPCB & respective CBMWTFs

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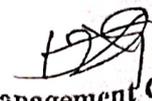
Your cooperation is highly solicited to accomplish the gap analysis study on BMW management in Andhra Pradesh at an early date.

*[Signature]*  
Managing Director,

A.P. Office of the  
**ANDHRA PRADESH ENVIRONMENT  
MANAGEMENT CORPORATION LIMITED**  
D.No:39-3-51, 4th Floor, Kalanjali Building,  
M.G.Road, Vijayawada, A.P-520010

Copy to M/s. Bharath Institute of Higher Education and Research, Unwind learning labs pvt ltd, Chennai.

(9)



**Andhra Pradesh Environment Management Corporation Limited**  
Environment, Forests, Science & Technology Department, Govt. of AP  
D.No. 39-5-51, 4<sup>th</sup> Floor, Kalanjali bulding, MG Road, Vijayawada - 520 010  
Website: <http://apemcl.ap.gov.in/>

Lr.No: APEMCL/HO/BMW/2022-25

Date: 31.03.2022

To,  
M/s. Vasista Enviro Care,  
De-notified area, APSEZ,  
Atchutapuram, Visakhapatnam District.

Sub:	Andhra Pradesh Environment Management Corporation Limited (APEMCL) - Gap analysis study for Bio Medical Waste generation and adequacy of existing treatment capacities of Common Bio Medical waste Treatment facilities (CBMWTF) in the state of Andhra Pradesh - HCFs data - Requested - Reg.
Ref:	1. G.O.Ms. No.39, EFS&T (Sec.I) Dept., dated 05.12.2019. 2. Lr. No APPCB /BMW/GAPANALYSIS/HCF/CBMWTF/2021 dt:06.07.2021 3. W.O.No.21/APEMCL/BMW/2021 Dt.24.03.2022

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Your cooperation is highly solicited to accomplish the gap analysis study on BMW management in Andhra Pradesh at an early date.

  
Managing Director,

Copy to M/s. Bharath Institute of Higher Education and  
learning labs pvt ltd, Chennai.

Office of the  
**ANDHRA PRADESH ENVIRONMENT  
MANAGEMENT CORPORATION LIMITED**  
D.No.39-5-51, 4<sup>th</sup> Floor, Kalanjali Building,  
M.G.Road, Vijayawada, A.P-520010

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Email

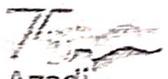
<https://email.gov.in/printmessage?id=C-56839&tz=Asia/Kolkata>

Govt. of India regarding scientific management of Bio-medical waste (including COVID-19 waste) in the country in line with the Bio-medical Waste Management Rules, 2016 and associated CPCB guidelines.

with regards,

Dinesh Raniwal  
Scientist-E  
Hazardous Substances Management Division  
Ministry of Environment, Forest and Climate Change

  
Azadi Ka  
Amrit Mahotsav

  
Azadi Ka  
Amrit Mahotsav

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F. No.20/5/2020 -HSMD

Dated: 19<sup>th</sup> January, 2022

To,  
All Chief Secretaries of States, and  
Union Territory Administrators

(As per List Enclosed)

भारत सरकार  
पर्यावरण, वन एवं जलवायु परियोजना मंत्रालय  
GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE  
इंदिरा पर्यावरण भवन, जोर बाग रोड,  
नई दिल्ली-110 003  
INDIRA PARYAVARAN BHAWAN, JOR BAGH ROAD,  
NEW DELHI-110 003  
Website : moef.nic.in

Sub: Advisory on Implementation of Bio-medical Waste Management Rules, 2016 and the guidelines framed by Central Pollution Control Board for scientific management of COVID-19 and other bio-medical waste – reg.

Madamy/ Sir,

The Ministry of Environment, Forest and Climate Change (MoEFCC) has notified the Bio-medical Waste Management (BMWM) Rules, 2016 under the provisions of Environment (Protection) Act, 1986 to create a statutory framework for scientific disposal of BMW. Further, to guide the implementation and enforcement of stated Rules at the level of State Government and UT Administration, the Central Pollution Control Board (CPCB) has prepared separate set of guidelines for implementation.

2. The CPCB guidelines on implementation of BMW clearly outlines implementation mechanism and responsibilities of various stakeholders like the State Health Department, State Pollution Control Boards (SPCBs), Occupiers (waste generators), Common Bio-Medical Waste Treatment Facility Operators (CBWTFs) etc. The guidelines prescribe a uniform method of Rule implementation across the country and serves as a benchmark.

3. In light of the outbreak of a new variant of COVID-19 with higher infection potential, the country is witnessing a surge in the number of patients requiring either hospitalization or home-isolation for quarantine purpose. The increase in number of patients is expected to get translated into increase in BMW generation from health care facilities as well as quarantine centers/ domestic areas. The CPCB has developed an app to track the generation of COVID-19 waste in the country named 'COVID19BMW', and also prepared following technical guidelines for environmentally sound management of BMW and enhancing capabilities of CBWTFs to deal with BMW generated in the country:

- Guidelines for Management of Healthcare Waste in Health Care Facilities as per Bio Medical Waste Management Rules, 2016
- Guidelines for Bar Code System for Effective Management of Bio-Medical Waste
- Revised Guidelines for Common Bio-medical Waste Treatment and Disposal Facilities



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भारत सरकार  
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
 GOVERNMENT OF INDIA  
 MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE  
 इंदिरा पर्यावरण भवन, जोर बाग रोड,  
 नई दिल्ली-110 003  
 INDIRA PARYAVARAN BHAVAN, JOR BAGH ROAD,  
 NEW DELHI-110 003  
 Website : moef.nic.in

- Guidelines for Monitoring Performance of CBWTFs by SPCBs/PCCs
- Guidelines for Handling, treatment and disposal of waste generated during treatment, diagnostics and quarantine of COVID-19 patients
- Guidelines for "Imposition of Environmental Compensation against HCFs and CBWTFs"
- Guidelines for Verification of Two Seconds Residence Time in Secondary Combustion Chamber of the Biomedical Waste Incinerator
- Guidelines for Handling of Biomedical Waste for Utilization
- Environmentally Sound Management of Mercury Waste Generated from Health Care Facilities.

4. Apropos above, it is advised that in order to tackle the increase in BMW generation, including COVID-19 waste, the said BMWW, 2016 and specific measures prescribed by CPCB in its guidelines, are implemented and followed in letter and spirit, so as to prevent the bio-hazard contamination in the environment.

Yours sincerely

  
 (Naresh Pal Gangwar)  
 Additional Secretary, MoEFCC



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NBB

File No. APPCB-11025/7/2022-TEC-BMW-APPCB



ANDHRA PRADESH POLLUTION CONTROL BOARD  
D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  
Chalamalavari Street, Kasturibaipet, Vijayawada – 520 010  
Phone. No.0866-2463200, Website : <https://pcb.ap.gov.in>

Order No. APPCB/BMW/TRIMAX/CBWTF/VZN/HO/2022 24/02/2022

Sub: APPCB – BMW - CFE - M/s. Trimax Energy and Enviro Care Systems, Sy. No. 131/22A, 131/10, Kompalli(V), Vepada(M), Vizianagaram District- Review by CFE committee – Communication of CFE committee recommendations - Reg.

- Ref:-
1. CFE Order dated 30.12.2019 valid up-to 30.12.2020.
  2. CFE extension orders dated 22.07.2020, 14.09.2021 valid upto 30.06.2022
  3. Status report received from EE, RO, Vizianagaram dt. 10.02.2022.
  4. CFE committee meeting held on 18.02.2022.

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The Board vide reference 1<sup>st</sup> cited issued CFE to M/s. Trimax Energy and Enviro Care Systems for establishment of Common Bio Medical Waste Treatment Facility in Vizianagaram District with a validity period upto 30.12.2020.

Vide reference 2<sup>nd</sup> cited, the Board extended the validity period of CFE order for a period of one year i.e., upto 30.12.2021, as the facility was unable to take up the proposed CBWTF due to COVID – 19. The CFE validity was further extended for a period upto 30.06.2022. The RO, Vizianagaram submitted the status report, vide ref. 3<sup>rd</sup> cited.

The Hon'ble High Court in its order dated 01.10.2019 in W.P.No.14181 of 2019 and the Hon'ble NGT in its order dated 29.10.2021 in Appeal No.131 of 2016 directed the APPCB to conduct gap analysis studies for implementation of revised guidelines, 2016 of CPCB before allowing new CBWTF.

The APPCB issued work order to M/s A P Environment Management Corporation Ltd., (APEMCL) on 06.07.2021 to conduct gap analysis studies etc., and APEMCL is in the process of getting the study conducted. Based on the study report requirement of additional CBWTFs, their location, coverage area and additional bed strength to be allocated to new CBWTFs are to be decided.

The status was reviewed in the CFE committee meeting held on 18.02.2022. The representatives of the operating & proposed CBWTFs and the Regional Officers of the Board participated in the meeting through video conference.

After detailed discussions on the agenda, representations of the existing CBWTFs & its association – AP Chapter, construction status of the new CBWTFs permitted by the Board; orders of the Hon'ble High Court and Hon'ble NGT; guidelines for CBWTFs and the work order issued to APEMCL, the Committee made following recommendations:

1. Considering that the APPCB issued work order to APEMCL on 06.07.2021 to conduct

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File No. APPCB-11025/7/2022-TEC-BMW-APPCB

- gap analysis studies etc and APEMCL is in the process of getting the study conducted, the APPCB may decide requirement of additional CBWTFs; their location; coverage area and additional bed strength to be allocated to new CBWTFs based on the study report to be submitted by APEMCL. Till then no CFE application for establishment of new CBWTF be accepted by the Board. APPCB to take up the matter with APEMCL for early conduct of gap analysis study.
2. As mentioned in the CPCB guidelines 2016, the APPCB to prepare action plan for development of new CBWTF and submit to MoEF & CC and CPCB within the stipulated time.
  3. The CPCB in its letter dated 08.03.2018 addressed to the Member Secretary, SEAC, requested to follow the criteria for setting up of new CBWTF for its location and coverage as laid down under CPCB's revised guidelines. The Board may address SEIAA to consider processing of EC applications if any submitted by proponents for establishing new CBWTFs only after completion of the gap analysis study by APEMCL.
  4. As per the CPCB guidelines, the new CBWTFs are to be allowed to cater services only to such additional bed strength of the HCFs located without interfering the existing coverage of HCFs / Government hospitals / diagnostic centers / clinics / blood banks / PHCs etc., being catered by the CBWTFs presently in operation. The existing CBWTFs be allowed to cater HCFs to its full treatment capacity @ 24 hrs operation.

In view of the above, the recommendations of the CFE committee of the Board are hereby communicated for your information.

KANDAVALLI VENKATESWARA RAO, CEE(KVR), O/o CHIEF ENVIRONMENTAL ENGINEER-APPCB

To  
 The Occupier,  
 M/s. Trimax Energy and Enviro Care Systems,  
 Sy. No. 131/22A, 131/10, Kompalli(V),  
 Vepada(M), Vizianagaram District.

- Copy to
1. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for information and necessary action.
  2. The Environmental Engineer, Regional Office, Vizianagaram & Srikakulam for information and necessary action.
  3. M/s. Rainbow Industries, Sy.No. 21/1, Pathakunkam(V), Laveru(M), Srikakulam District.

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File No. APPCB-11025/4/2022-TEC-BMW-APPCB



ANDHRA PRADESH POLLUTION CONTROL BOARD  
D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  
Chalamalavari Street, Kasturibaipet, Vijayawada – 520 010  
Phone. No.0866-2463200, Website : <https://pcb.ap.gov.in>

Order No. APPCB/BMW/GNT/CBWTF/HO/2021

24/02/2022

Sub: APPCB – BMW - CFE – CBWTF proposed by M/s. YJ Multiclave, Sy.No. 7/1 & 8/1, Tana Annavaram (V), Nuzendla (M), Guntur District – Application for Consent for Establishment – Rejected - Reg.,

- Ref:-
1. CFE application dt. 24.12.2021.
  2. RO, Guntur inspection report dt. 17.01.2022.
  3. CFE committee meeting held on 18.02.2022.

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In the reference 1<sup>st</sup> cited, M/s. YJ Multiclave applied for consent for establishment of Common Bio Medical Waste Treatment Facility at Sy.No. 7/1 & 8/1, Tana Annavaram (V), Nuzendla (M), Guntur District and RO, Guntur submitted the inspection report, vide ref. 2<sup>nd</sup> cited.

The issue was placed in the CFE committee meeting held on 18.02.2022. The representatives of the operating & proposed CBWTFs and the Regional Officer, Guntur participated in the meeting through video conference.

After detailed discussions on the agenda, RO report and representations of the existing & proposed CBWTF, the Committee recommended to reject the issue of CFE to M/s YJ Multiclave for the following reasons:

1. The Hon'ble High Court in its order dated 01.10.2019 in W.P.No.14181 of 2019 and the Hon'ble NGT order dated 29.10.2021 in Appeal No.131 of 2016 directed the APPCB to conduct gap analysis studies for implementation of revised guidelines, 2016 of CPCB before allowing new CBWTF.
2. The APPCB issued work order to M/s A P Environment Management Corporation Ltd., (APEMCL) on 06.07.2021 to conduct gap analysis studies etc., and APEMCL is in the process of getting the study conducted. Based on the study report requirement of additional CBWTFs, their location, coverage area and additional bed strength to be allocated to new CBWTFs are to be decided. **Till then no CFE application for establishment of new CBWTF be accepted by the Board.**
3. The CPCB in its letter dated 08.03.2018 addressed to the Member Secretary, SEAC, requested to follow the criteria for setting up of new CBWTF for its location and coverage as laid down under CPCB's revised guidelines.

In view of the above, the Board is hereby rejecting the CFE application of M/s. YJ Multiclave proposing to establish a new Common Bio Medical Waste Treatment Facility at Sy.No. 7/1 & 8/1, Tana Annavaram (V), Nuzendla (M), Guntur District.

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File No. APPCB-11025/4/2022-TEC-BMW-APPCB

It is to inform that no construction or developmental activity should be carried out without obtaining Consent for Establishment of the Board as per Notification dated.23.12.1996, 30.04.1999 and 01.05.2004 of the Board and under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under.

KANDAVALLI VENKATESWARA RAO, CEE(KVR), O/o CHIEF ENVIRONMENTAL ENGINEER-APPCB

To  
The Occupier,  
M/s. YJ Multiclave,  
Sy.No. 7/1 & 8/1, Tana Annavaram (V),  
Nuzendla (M), Guntur District.

Copy to

1. The Joint Chief Environmental Engineer, Zonal Office, Vijayawada for information and necessary action.
2. The Environmental Engineer, Regional Office, Guntur for information and necessary action.

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File No. APPCB-11025/7/2022-TEC-BMW-APPCB



ANDHRA PRADESH POLLUTION CONTROL BOARD  
D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  
Chalamalavari Street, Kasturibaipet, Vijayawada - 520 010  
Phone. No.0866-2463200, Website : <https://pcb.ap.gov.in>

Order No. APPCB/BMW/Godavari Bio/CBWTF/KKD/HO/2015 24/02/2022

Sub: APPCB - BMW - CFE - M/s. Godavari Bio Management (Common Bio-medical Waste Treatment and disposal Facility), R.S.No. 258, Marripudi (V), Rangampeta (M), East Godavari District - Review by CFE Committee - Communication of CFE committee recommendations - Reg.,

- Ref:-
1. CFE Order dated 30.11.2018 for a period of 9 months.
  2. CFE extension orders dated 11.08.2019, 12.06.2020, 26.02.2021 & 24.12.2021 valid upto 31.12.2022
  3. Status report received from EE, RO, Kakinada dt. 11.02.2022.
  4. CFE committee meeting held on 18.02.2022

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The Board vide reference 1<sup>st</sup> cited issued CFE to M/s. Godavari Bio Management for establishment of 2<sup>nd</sup> Common Bio Medical Waste Treatment Facility in East Godavari District with a validity period of 9 months.

Vide refs. 2<sup>nd</sup> cited, the Board extended the validity period of CFE order for a period upto 31.12.2022. The RO, Kakinada submitted the status report, vide ref. 3<sup>rd</sup> cited.

The Hon'ble High Court in its order dated 01.10.2019 in W.P.No.14181 of 2019 and the Hon'ble NGT in its order dated 29.10.2021 in Appeal No.131 of 2016 directed the APPCB to conduct gap analysis studies for implementation of revised guidelines, 2016 of CPCB before allowing new CBWTF.

The APPCB issued work order to M/s A P Environment Management Corporation Ltd., (APEMCL) on 06.07.2021 to conduct gap analysis studies etc., and APEMCL is in the process of getting the study conducted. Based on the study report requirement of additional CBWTFs, their location, coverage area and additional bed strength to be allocated to new CBWTFs are to be decided.

The status was reviewed in the CFE committee meeting held on 18.02.2022. The representatives of the operating & proposed CBWTFs and the Regional Officers of the Board participated in the meeting through video conference.

After detailed discussions on the agenda, representations of the existing CBWTFs & its association - AP Chapter, construction status of the new CBWTFs permitted by the Board; orders of the Hon'ble High Court and Hon'ble NGT; guidelines for CBWTFs and the work order issued to APEMCL, the Committee made following recommendations:

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File No. APPCB-110257/2022-TEC-BMW-APPCB

1. Considering that the APPCB issued work order to APEMCL on 06.07.2021 to conduct gap analysis studies etc and APEMCL is in the process of getting the study conducted, the APPCB may decide requirement of additional CBWTFs; their location; coverage area and additional bed strength to be allocated to new CBWTFs based on the study report to be submitted by APEMCL. Till then no CFE application for establishment of new CBWTF be accepted by the Board. APPCB to take up the matter with APEMCL for early conduct of gap analysis study.
2. As mentioned in the CPCB guidelines'2016, the APPCB to prepare action plan for development of new CBWTF and submit to MoEF & CC and CPCB within the stipulated time.
3. The CPCB in its letter dated 08.03.2018 addressed to the Member Secretary, SEAC, requested to follow the criteria for setting up of new CBWTF for its location and coverage as laid down under CPCB's revised guidelines. The Board may address SEIAA to consider processing of EC applications if any submitted by proponents for establishing new CBWTFs only after completion of the gap analysis study by APEMCL.
4. As per the CPCB guidelines, the new CBWTFs are to be allowed to cater services only to such additional bed strength of the HCFs located without interfering the existing coverage of HCFs / Government hospitals / diagnostic centers / clinics / blood banks / PHCs etc., being catered by the CBWTFs presently in operation. The existing CBWTFs be allowed to cater HCFs to its full treatment capacity @ 24 hrs operation.

In view of the above, the recommendations of the CFE committee of the Board are hereby communicated for your information.

KANDAVALLI VENKATESWARA RAO, CEE(KVR), O/o CHIEF ENVIRONMENTAL ENGINEER-APPCB

To  
The Occupier,  
M/s. Godavari Bio Management  
(Common Bio-medical Waste Treatment and disposal Facility),  
R.S.No. 258, Marripudi (V), Rangampeta (M), East Godavari District.

- Copy to
1. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for information and necessary action.
  2. The Environmental Engineer, Regional Office, Kakinada for information and necessary action.
  3. M/s. EVB Technologies (P) Ltd., Sy.No.560, Kanavaram(V), Rajanagaram(M), E.G. District.

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File No. APPCB-11025/7/2022-TEC-BMW-APPCB



ANDHRA PRADESH POLLUTION CONTROL BOARD  
D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  
Chalamalavari Street, Kasturibaipet, Vijayawada - 520 010  
Phone. No.0866-2463200, Website : <https://pcb.ap.gov.in>

Order No. APPCB/BMW/KDP/CBWTF/HO/2021 24/02/2022

Sub: APPCB - BMW - CFE - M/s Rayalaseema Environ Care, Plot No. 66, Mega Industrial Park, Phase-I, Kopparthi, YSR Kadapa District, Andhra Pradesh - Review by CFE Committee - Communication of CFE committee recommendations - Reg.,

- Ref:-
1. CFE Order dated 24.11.2021 valid upto 23.11.2022.
  2. Status report received from EE, RO, Kadapa dt. 07.02.2022.
  3. CFE committee meeting held on 18.02.2022

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The Board vide reference 1<sup>st</sup> cited issued CFE to M/s Rayalaseema Environ Care for establishment of Common Bio Medical Waste Treatment Facility in YSR Kadapa District valid upto 23.11.2022. The RO, Kadapa submitted the status report, vide ref. 2<sup>nd</sup> cited.

The Hon'ble High Court in its order dated 01.10.2019 in W.P.No.14181 of 2019 and the Hon'ble NGT in its order dated 29.10.2021 in Appeal No.131 of 2016 directed the APPCB to conduct gap analysis studies for implementation of revised guidelines, 2016 of CPCB before allowing new CBWTF.

The APPCB issued work order to M/s A P Environment Management Corporation Ltd., (APEMCL) on 06.07.2021 to conduct gap analysis studies etc., and APEMCL is in the process of getting the study conducted. Based on the study report requirement of additional CBWTFs, their location, coverage area and additional bed strength to be allocated to new CBWTFs are to be decided.

The status was reviewed in the CFE committee meeting held on 18.02.2022. The representatives of the operating & proposed CBWTFs and the Regional Officers of the Board participated in the meeting through video conference.

After detailed discussions on the agenda, representations of the existing CBWTFs & its association - AP Chapter, construction status of the new CBWTFs permitted by the Board; orders of the Hon'ble High Court and Hon'ble NGT; guidelines for CBWTFs and the work order issued to APEMCL, the Committee made following recommendations:

1. Considering that the APPCB issued work order to APEMCL on 06.07.2021 to conduct gap analysis studies etc and APEMCL is in the process of getting the study conducted, the APPCB may decide requirement of additional CBWTFs; their location; coverage area and additional bed strength to be allocated to new CBWTFs based on the study report to be submitted by APEMCL. Till then no CFE application for establishment of new CBWTF be accepted by the Board. APPCB to take up the matter with APEMCL

File No. APPCB-11025/7/2022-TEC-BMW-APPCB

- for early conduct of gap analysis study.
2. As mentioned in the CPCB guidelines'2016, the APPCB to prepare action plan for development of new CBWTF and submit to MoEF & CC and CPCB within the stipulated time.
  3. The CPCB in its letter dated 08.03.2018 addressed to the Member Secretary, SEAC, requested to follow the criteria for setting up of new CBWTF for its location and coverage as laid down under CPCB's revised guidelines. The Board may address SEIAA to consider processing of EC applications if any submitted by proponents for establishing new CBWTFs only after completion of the gap analysis study by APEMCL.
  4. As per the CPCB guidelines, the new CBWTFs are to be allowed to cater services only to such additional bed strength of the HCFs located without interfering the existing coverage of HCFs / Government hospitals / diagnostic centers / clinics / blood banks / PHCs etc., being catered by the CBWTFs presently in operation. The existing CBWTFs be allowed to cater HCFs to its full treatment capacity@ 24 hrs operation.

In view of the above, the recommendations of the CFE committee of the Board are hereby communicated for your information.

KANDAVALLI VENKATESWARA RAO, CEE(KVR), O/o CHIEF ENVIRONMENTAL ENGINEER-APPCB

To  
The Occupier,  
M/s Rayalaseema Environ Care,  
Plot No. 66, Mega Industrial Park, Phase-I,  
Kopparthy, YSR Kadapa District, Andhra Pradesh.

Copy to

1. The Joint Chief Environmental Engineer, Zonal Office, Kurnool for information and necessary action.
2. The Environmental Engineer, Regional Office, Kadapa for information and necessary action.
3. M/s. Sriven Environ technologies, Sy.No.277-1A, Dumpetla (V), Dharmavaram (M), Ananthapuram District.

NDP

File No. APPCB-11025/7/2022-TEC-BMW-APPCB



ANDHRA PRADESH POLLUTION CONTROL BOARD  
D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  
Chalamalavari Street, Kasturibaipet, Vijayawada – 520 010  
Phone. No.0866-2463200, Website : https://pcb.ap.gov.in

Order No. APPCB/BMW/NLR/TSDF/HO/2022 24/02/2022

Sub: APPCB – BMW - CFE - M/s. Coastal Waste Management Project (Unit-2) by M/s. Mumbai Waste Management Limited (A Subsidiary of M/s. Ramky Enviro Engineers Ltd), Ravinguntapalli Village of Bojjanapalli Grampanchyat, Rapur Mandal, SPSR Nellore District – Review by CFE committee – Communication of CFE committee recommendations - Reg.

- Ref:-
1. CFE Order dated 24.06.2017.
  2. CFE committee meeting held on 18.02.2022.

The Board vide reference 1st cited issued CFE to M/s. Coastal Waste Management Project (Unit-2) by M/s. Mumbai Waste Management Limited (A Subsidiary of M/s. Ramky Enviro Engineers Ltd), Ravinguntapalli Village of Bojjanapalli Grampanchyat, Rapur Mandal, SPSR Nellore District for establishment of an Integrated Common hazardous Waste Treatment, Storage and Disposal and Recycling facilities including incineration of Bio Medical Waste.

The Hon'ble High Court in its order dated 01.10.2019 in W.P.No.14181 of 2019 and the Hon'ble NGT in its order dated 29.10.2021 in Appeal No.131 of 2016 directed the APPCB to conduct gap analysis studies for implementation of revised guidelines, 2016 of CPCB before allowing new CBWTF.

The APPCB issued work order to M/s A P Environment Management Corporation Ltd., (APEMCL) on 06.07.2021 to conduct gap analysis studies etc., and APEMCL is in the process of getting the study conducted. Based on the study report requirement of additional CBWTFs, their location, coverage area and additional bed strength to be allocated to new CBWTFs are to be decided.

The status was reviewed in the CFE committee meeting held on 18.02.2022. The representatives of the operating & proposed CBWTFs and the Regional Officers of the Board participated in the meeting through video conference.

After detailed discussions on the agenda, representations of the existing CBWTFs & its association – AP Chapter, construction status of the new CBWTFs permitted by the Board; orders of the Hon'ble High Court and Hon'ble NGT; guidelines for CBWTFs and the work order issued to APEMCL, the Committee made following recommendations:

1. Considering that the APPCB issued work order to APEMCL on 06.07.2021 to conduct gap analysis studies etc and APEMCL is in the process of getting the study conducted, the APPCB may decide requirement of additional CBWTFs; their location; coverage

N2

File No. APPCB-11025/7/2022-TEC-BMW-APPCB

- area and additional bed strength to be allocated to new CBWTFs based on the study report to be submitted by APEMCL. Till then no CFE application for establishment of new CBWTF be accepted by the Board. APPCB to take up the matter with APEMCL for early conduct of gap analysis study.
2. As mentioned in the CPCB guidelines'2016, the APPCB to prepare action plan for development of new CBWTF and submit to MoEF & CC and CPCB within the stipulated time.
  3. The CPCB in its letter dated 08.03.2018 addressed to the Member Secretary, SEAC, requested to follow the criteria for setting up of new CBWTF for its location and coverage as laid down under CPCB's revised guidelines. The Board may address SEIAA to consider processing of EC applications if any submitted by proponents for establishing new CBWTFs only after completion of the gap analysis study by APEMCL.
  4. As per the CPCB guidelines, the new CBWTFs are to be allowed to cater services only to such additional bed strength of the HCFs located without interfering the existing coverage of HCFs / Government hospitals / diagnostic centers / clinics / blood banks / PHCs etc., being catered by the CBWTFs presently in operation. The existing CBWTFs be allowed to cater HCFs to its full treatment capacity@ 24 hrs operation.

In view of the above, the recommendations of the CFE committee of the Board are hereby communicated for your information.  
 KANDAVALLI VENKATESWARA RAO, CEE(KVR), O/o CHIEF ENVIRONMENTAL ENGINEER-APPCB

To  
 The Occupier,  
 M/s. Coastal Waste Management Project (Unit-2)  
 by M/s. Mumbai Waste Management Limited  
 (A Subsidiary of M/s. Ramky Enviro Engineers Ltd),  
 Ravinguntapalli Village of Bojjanapalli Grampanchyat,  
 Rapur Mandal, SPSR Nellore District.

- Copy to
1. The Joint Chief Environmental Engineer, Zonal Office, Vijayawada for information and necessary action.
  2. The Environmental Engineer, Regional Office, Nellore for information and necessary action.
  3. M/s. S S Bio Care, S.No 61, Plot No-2, APIIC, Attivaram village, Ozili (M), SPSR Nellore District.

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**MINUTES OF THE CFE COMMITTEE MEETING HELD ON 28.06.2022  
AT ANDHRA PRADESH POLLUTION CONTROL BOARD,  
NEAR PUSHPA HOTEL CENTRE, BEHIND SUNRISE HOSPITALS,  
KASTURIBAIPET, VIJAYAWADA, A.P.**

The following were present:

S. No.	Name of the Member		Signature
1.	Sri Ashwini Kumar Parida, IAS (Retd.), A.P. Pollution Control Board, Vijayawada.	Chairman	<i>[Signature]</i>
2.	Sri Vijay Kumar, G Srkr, IAS A.P. Pollution Control Board, Vijayawada.	Member Secretary	<i>[Signature]</i>
3.	Dr. A. Gangagni Rao Chief Scientist, CSIR-IICT, Hyderabad	Member	Attended through Video Conference
4.	Dr. N. Chitti Babu Dept. of Chemical Engineering, Andhra University, Visakhapatnam.	Member	
<b>Officers of APPCB present:</b>			
1.	K. Sree Rama Murthy, JCEE (UH-I)		<i>[Signature]</i>
2.	P. Ravindranadh, SEE (UH-I)		<i>[Signature]</i>

*Consent of  
All the members*

The Chairman has welcomed the members of the CFE Committee. After general introductory remarks on the items placed before the CFE Committee, the Committee took up agenda, item wise. The decisions of the CFE Committee on each item are recorded below.



*[Signature]*

(24)

AIP

**LIST OF CFE APPLICATIONS TO BE PLACED IN THE CFE COMMITTEE MEETING TO BE HELD ON 28.08.2022 @ 04.30 PM**

S. No.	Name and address of the industry	Line of activity	Subject	Decision taken
1	M/s. Bhabha Atomic Research Centre East of Special Economic Zone, Atchutapuram, Visakhapatnam District	R & D center with residential township	CFE for Phase-II	Approved
2	M/s. Vepoz Chem Pvt. Ltd, Plot No. 15B5-C, De-notified Area, APSEZ, Atchutapuram, Visakhapatnam District	Solvent recovery unit	CFE	Approved
3	M/s. Hygro Chemicals Pharmatek Pvt. Ltd., Plot No. 51A, 51B, Jawaharlal Nehru Pharma city (P), Parawada (M), Visakhapatnam District	Bulk drugs	CFE (CPM)	Approved
4	M/s. Porus Laboratories Private Limited., Unit-VI, Plot No. 2A, 2B & 2C, APIIC, APSEZ, Atchutapuram, APSEZ, APIIC, Moturupalem (V), Rambilli (M), Visakhapatnam District	Bulk drugs	CFE (EXP)	Approved
5	M/s. Lupin Ltd., Plot No.130, JNPC, Parawada, Visakhapatnam District (Presently Anakapalli District)	Bulk drugs	Request for re-consideration	Approved
6	M/s Snehaa Pharma Chem Pvt. Ltd., Plot No. 27C2, Atchuthapuram(V), Industrial Park, Visakhapatnam	Bulk drug	Extension of validity of CFE order	Approved
7	M/s. StyraX Pharma Pvt Ltd., (Formerly: M/s. Vayajyanthi Drugs Pvt. Ltd.,) Plot No.27 B, JN Pharmacity, Parawada., Visakhapatnam District (Presently Anakapalli District)	Bulk drugs	CFE (EXP)	Approved
8	M/s. East India Petroleum Private Limited (Terminal), Exim Park, Opp. Naval Dock Yard, Naval Base (P.O), Visakhapatnam	Storage facility of various petrochemicals	CFE	Approved
9	M/s. NACL Industries Limited, Plot No. 177, Arinama Akkivalasa (V), Allinagaram Post, Eicherla (M), Srikakulam District	Pesticides (Technical)	CFE (EXP)	Approved



*[Handwritten signature]*

*[Handwritten signature]*  
MEMBER-CONVENOR

14/5

10	Lohitha Laboratories, Obulapuram Village Street, Obulapuram Village, D.Hirehal Mandal, Anantapuram District	Bulk drug	CFE	Approved
11	M/s. Nifty Labs Pvt. Ltd., IDA, Kondapalli (V), Ibrahimpatnam (M), NTR District (Old Krishna District).	Bulk drugs	CFE (EXP)	Approved
12	M/s. Orch Laboratories India (P) Ltd., Plot No. 51-A to J & 56-F, IDA, Kondapalli (V), Ibrahimpatnam(M), Krishna District.	Bulk drugs	CFE	Approved
13	M/s. Coastal Waste Management Project, (A division of Ramky Enviro Engineers) at JN Pnarmacy, Parawada, Visakhapatnam	CWMP	CFE & HWA (expansion)	Approved
14	M/s. Vaishno Drugs & Intermediates (P) Ltd., Sy.No.192/3, 192/4 & 195, Gandrai (V), Jaggayapeta (M), Krishna District	Bulk drugs	CFE	Approved
15	M/s. A.S. Bulk Drugs, Plot Nos. 52E, 52H, 52D, 52 I, 53A, 53D, 53E, 53H & 53 I, IDA, Kondapalli (V), Ibrahimpatnam (M), NTR District (Old Krishna District)	Bulk drugs	CFE (EXP)	REJECT
16	Construction of Unique Spire (Residential) & Unique Hotel by M/s. Unique Hotels & resorts for Residential Apartment at Sy.No.1210/1 & 1211, Harnadhanapuram Village, Nellore Bit-2, Nellore Mandal, SPSR Nellore District	Construction project	CFE	REJECT
17	M/s. Gangavaram Port Limited, Gangavaram (V), Pedagantyada (M), Visakhapatnam District	Port	CFE (EXP)	Approved
18	Representations of the CBWTF Association of India-AP Chapter and its members on compliance of the CPCB revised guidelines and cancelation of the CFEs issued to new CBWTF and cancelation of the APPCB guidelines of CBWTF-Reg	CBWTF		---



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MEMBER CONVENER

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**MINUTES OF THE CFE COMMITTEE MEETING HELD ON 28.06.2022**

ITEM NO. 1	M/s. Bhabha Atomic Research Centre (R&D Centre with residential township), East of Special Economic Zone, Atchutapuram, Visakhapatnam District- Applied for CFE for Phase-II - Reg.
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The Committee noted the following:

- a) Bhabha Atomic Research Centre has proposed a Strategic Research and Development Centre with Residential Township at Atchutapuram, Visakhapatnam District. It was informed that the total project will be implemented within span of 30 years.
- b) The facility has obtained CFE vide order dated 05.10.2013 for construction of Strategic Research & Development Centre with residential township and the facilities to be included in Phase-I inter – alia include
  - Centre for reactor equipment & systems testing
  - Prototype manufacturing centre
  - Technical Laboratories (1,2,3,4,5 and 7)
  - Nuclear agricultural and biotechnology facility
  - Waste management facility
  - Residential town ship(Comprising of 500 units, Hostel, Guest House, medical centre etc.)
- c) The industry has obtained EC from MoEF&CC vide order dt: 12.07.2019 for the research & Development facility Centre with residential township and the facilities to be included in Phase-II inter – alia include
  - High Flux Research Reactor(HFRR)
  - Advanced Core Calibration Facility (ACCF)
  - Centralized Fuel Production Facility (CFPF)
  - Integrated Nuclear Recycle Plant (INRP)
  - Isotope Processing Laboratory (IPL)
  - Post Irradiation Examination Facility (PIEF)
  - Heavy Water Plant (HWP)
  - Molten Salt Breeder Reactor Development Facility (MSBRDF)
  - Lithium Metal Plant (LMP)
  - Sea water desalination plant(SDP)



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CHAIRMAN

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MINUTES OF THE CFE COMMITTEE MEETING HELD ON 28.06.2022

d) Now, the industry has applied for CFE of the Board for Phase-II for the following:

- High Flux Research Reactor(HFRR)
- 125 MW Thermal Research Reactor (TRR)
- Advanced Core Calibration Facility (ACCF)
- Centralized Fuel Production Facility (CFPF)
- Integrated Nuclear Recycle Plant (INRP)
- Near Surface Disposal Facility (NSDF)
- Isotope Processing Laboratory (IPL)
- Post Irradiation Examination Facility (PIEF)
- Heavy Water Plant (HWP)
- Molten Salt Breeder Reactor Development Facility (MSBRDF)
- Lithium Metal Plant (LMP)
- Sea water desalination plant(SDP)
- Services and utilities
- Science laboratories
- Engineering halls
- Homi Bhabha National Institute (HBNI)
- Computer and communication centre
- Field house
- Administrative building
- Supporting facilities

e) The industry has proposed for construction of Seawater desalination plant of capacity 5000 m3/day is proposed to be part of the phase-II facilities which reduce the water consumption from APIIC.

f) The proponent proposed to install 2 nos. of oil fired boilers (2 TPH & 25 TPH ) with a stack of height of 30 m each.

g) The industry has proposed for bio gas plant with a design capacity of 600 Kg/day to handle canteen waste, grass, leaf litters, green plants waste etc.,

h) The RO: VSP recommended that the issue of CFE(Phase-II) to M/s.Bhabha Atomic Research Centre(R&D Centre with residential township), East of Special Economic Zone, Atchutapuram, Visakhapatnam District may be considered after submitting the following:

- The facility shall submit the quantity of wastewater containing radioactive materials (active), INRP (Low level radioactive waste) and domestic wastewater along with the water balance and disposal details.
- The facility shall submit the design details of the ETP & STP and details of marine disposal of the treated wastewater.



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**MINUTES OF THE CFE COMMITTEE MEETING HELD ON 28.06.2022**

- The facility shall submit the design details of the storage of the wastewater contains radioactive materials (active).
- The facility shall submit the details of the all reactors with the control system including stack heights to control air pollution.
- The facility shall submit the process solid waste generates from the proposed activities and disposal details.
- The facility shall submit the design details of storage of the Uranium along with the quantity which is proposed for R&D purpose.

The representatives of the project proponent attended the meeting. They have informed that they have submitted the required information to the Head Office.

After detailed discussions, the Committee recommended to issue CFE for Phase-II to the industry.

ITEM NO. 2	M/s. Vepoz Chem Pvt. Ltd, Plot No. 15B5-C, De-notified Area, APSEZ, Atchutapuram, Sy. No. 189P & 192P, Krishnapalem (V), Rambilli (M), Visakhapatnam Dist (Presently Anakapalli Dist) - Applied for CFE - Reg.
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The Committee noted the following:

- a) M/s. Vepoz Chem Pvt. Ltd, has proposed to set up a standalone solvent recovery unit with a capital investment of Rs. 8.40 Crs in Plot No, 15B5-C, De-notified Area, APSEZ, Atchutapuram, in Sy. No. 189P & 192P of Krishnapalem Village, Rambilli Mandal, Visakhapatnam District(Presently Anakapalli District).
- b) As per letter dt.01.06.2020 addressed to APIIC all the bulk drug units / chemical units shall have minimum area of 2.0 acres of land. **This industry is proposed to be established in an extent of 1.5 acres only.**
- c) The EE, RO: Visakhapatnam recommended to examine the application keeping in view the following:
  - i. The proponent shall submit the detailed plan for installation of storage tanks for storing spent solvents and reactors as the industry has proposed 19 SS Storage tanks for storing spent solvents & recovered solvents and 8 reactors in small extent of 1.5 acres only which is not advisable to permit in small extent of 1.5 acres.
  - ii. The proponent shall submit the details of the scrubbers proposed to the reactors and other process sections to control process emissions.



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- iii. The proponent shall submit the proposed safety systems to the storage tanks and reactors.
- iv. The proponent shall submit letter from AETL for acceptance of the effluents.
- d) The industry has proposed greenery in an area of 850 Sq.m. out of total area of 6000 Sq.m. It occupy about 14.16% of total area. As per rules in force, the industry has to develop greenery in an area of 22% of total area = 1320 Sq.m.
- e) The EE, RO: Visakhapatnam has also opined that it is not advisable to permit the industry in small extent of about 1.5 acres of land.

The representatives of the project proponent attended the meeting. They have informed that the APIIC before allotment obtained opinion of the APPCB Regional Office, Visakhapatnam and only after the approval given by the APPCB the land was allotted to them for establishment of solvent recovery unit. He informed that he would reduce the production capacity and requested to consider his application.

The EE, RO: Visakhapatnam attended through Video Conference informed that the opinion to APIIC was only given informing that the unit is not a Pharma or Bulk drug unit and does not require EC. Further, informed that the industry has given proposal for down sizing the production capacity by installing only two reactors instead of the proposed eight reactors.

The Committee opined that the APIIC, with the prior intimation to the Board has allotted the plot for establishment of solvent recovery unit and as the proponent has agreed to down size the production capacity the issue of CFE may be considered.

After detailed discussions, the Committee recommended to issue CFE with the following conditions:

- The industry shall be permitted to install only two reactors instead of eight reactors and reduce the production capacity correspondingly.
- The industry shall comply with all the safety norms like preparation of onsite emergency plan, risk analysis, PESO licenses, SOPs prescribed by CPCB for solvent recovery units and others as statutorily required.



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**MINUTES OF THE CFE COMMITTEE MEETING HELD ON 28.08.2022**

ITEM NO.3	M/s. Hygro Chemicals Pharmatek Pvt. Ltd., Plot No. 51A, 51B, Jawaharlal Nehru Pharma city (P), Parawada (M), Visakhapatnam District - Applied for CFE (CPM) - Reg.
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The Committee noted the following:

- a) M/s. Hygro Chemicals Pharmatek Pvt. Ltd., is operating a Bulk drug manufacturing industry at Plot No. 51A, Jawaharlal Nehru Pharmacy (P), Parawada (M), Visakhapatnam in an extent of 4.56 Acres.
- b) The industry obtained CFE (Exp) vide order dated 12.02.2018 to manufacture 13 No. of products (Including 1 No. of validation product) with a maximum production of 2099.91Kg/day and obtained CFO (Exp) vide order dated 27.04.2018 valid up to 31.01.2023.
- c) Now, the industry proposed for CFE (CPM) of the Board with the following changes:
  - i. Dropped 1 permitted product and added 1 new product.
  - ii. No change in Production capacity.
  - iii. No increase in water consumption, wastewater generation and hazardous waste generation.
- d) The industry is having valid PLI policy upto 06.01.2023 for all units with an ERF amount of Rs.35,505/-. The industry shall obtain individual policy for the unit.
- e) The industry obtained certificate from PESO valid upto 31.12.2024.
- f) The industry has obtained NOC for occupancy from A.P. State Disaster Response and Fire Services Department order dt: 07.12.2020 Valid up to 24.06.2023.
- g) The EE, RO: Visakhapatnam reported the following non-compliances:
  - i. The industry has connected only GLR reactor vents to the double stage scrubber in production blocks to control process emissions.
  - ii. The industry is having 2 KL below ground tanks at production blocks. The industry shall convert the tanks into above ground/tank in Tank.
  - iii. The industry has not complied with the Minimal Requisite Facilities for Utilization of Spent Solvent for Recovery of Solvent specified for Solvent Recovery Units issued by CPCB for the condition i.e., the vent of the condenser shall be passed through VOC absorption media like activated carbon.

The representatives of the project proponent attended the meeting. They have informed that they would connect the reactor vents to scrubber, they have already converted the below ground level tank into tanks in tank form and would comply with the minimal requisite facilities for solvent recovery unit.

After detailed discussions, the Committee recommended to issue CFE (CPM) on submission of undertaking to comply with the above non-compliances.



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MINUTES OF THE CFE COMMITTEE MEETING HELD ON 28.06.2022

ITEM NO. 4	M/s. Porus Laboratories Private Limited., Unit-VI, Plot No. 2A, 2B & 2C, APIIC, APSEZ, Atchutapuram, APSEZ, APIIC, Moturupalem (V), Rambilli (M), Visakhapatnam District - Applied for CFE Expansion - Reg.
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The Committee noted the following:

- a) M/s. Porus Laboratories Pvt Ltd., is operating a Bulk Drug manufacturing industry at Plot No. 2A, APSEZ, APIIC, Moturupalem (V), Rambilli (M), Visakhapatnam District Visakhapatnam in an extent of 9.99 Acres.
- b) The industry obtained CFO vide order dt: 02.05.2022 for operation of 4.99 MW CPP plant with 45.0 TPH Boiler and 17 products @ 68560 kg/day for period up to 30.06.2023.
- c) Now, the industry has proposed for expansion and applied for CFE (Expansion) of the Board through AP OCMMS
- d) As per the EMP of CFE (Expansion) the following were observed:
  - > Added 7 new Products
  - > Revised (increased) the production quantities of 2 existing products.
  - > After expansion total no. of products will be 24 (including R & D product) and 4.99 MW Back Pressure Co-generation Power Plant and proposed to manufacture all the products at a time with a maximum production quantity of 77680 Kg/day(2330.4 TPM).
  - > Water consumption increased from 775.20 KLD to 1366.80 KLD
  - > Wastewater generation increased from 257.20 KLD (HTDS 179.20 KLD & LTDS 78.00 KLD) to 651.30 KLD (HTDS 509.30 KLD & LTDS 412.00 KLD)
  - > The industry proposed 2 X 1000 KVA DG Set in addition to the installed 2 X 1000 KVA DG Sets & 1 X 500 KVA DG Sets.
- e) The industry has provided 6 no. of two-stage alkali scrubber to the vents of GLR reactors in PB-I, II & III to control acidic emissions. But not connected remaining vents of SS reactors to the scrubber. The industry provided online pH meter with data logger system to the scrubbers.



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- f) The Industry has provided above ground level HTDS & LTDS effluent collection tanks covered with FRP sheets on top of the tanks and connected to two stage scrubber. During inspection, some gaps were observed in between the FRP sheets resulting escape of fugitive emissions into ambient air.
- g) The industry has valid PLI Policy No.431300/48/2022/515 for their group of industries which includes Environment Relief fund, Valid up to 22.06.2022.
- h) The industry has obtained License from PESO for storage of class-A products of capacity 180 KL which is valid up to 31.12.2022.
- i) The industry obtained Fire NOC certificate from A.P. State Disaster Response and Fire Services Department vide order dt:20.03.2022 is valid for five years.
- j) The EE,RO: Visakhapatnam reported the following non-compliances:

21	Green belt of adequate width and density shall be maintained along the boundary of the industry with minimum area of 22% of total area.	The industry has developed about 22,000 sq.m (18%) and the industry shall develop balance greenbelt to achieve 22% of the total area.
24	The industry shall evaluate the performance of solvent recovery system for each stream-wise and shall furnish plan of action to maintain the efficiency of solvent recovery more than 95% for each stream wise.	Not Complied.
32	The industry has not submitted the design details of the system placed to meet the SOP of CPCB	

k) The industry vide lr. dt.20.06.2022 submitted a detailed explanation for the disparities in water consumption and effluent generation. The EE, RO, Visakhapatnam examined the explanation and furnished the following changes:

l)

**A) water consumption:**

S. No.	Purpose	Qty as per CFO Order dt: 12.03.2021	Qty as per CFE (Expansion) application
1.	Process	636.80	618.8
2.	Washings (Reactor, Containers and floor moping)	20.00	20.0
3.	DM Plant regeneration	15.00	15.0
4.	Softener Plant regeneration	15.00	15.0
5.	Q.C & R&D	5.00	5.0
6.	Scrubber	50.00	50.0
7.	Boiler	480.00	480.0



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MINUTES OF THE CFE COMMITTEE MEETING HELD ON 28.06.2022

8.	Cooling Towers		
9.	Domestic	100.00	100.0
10.	Gardening	15.00	15.0
Total		30.00	30.0
		1366.80	1348.8

B) Waste Water Generation :

SI No	Source	Quantity as per CFO Order dt: 12.03.2021			Quantity as per CFE (Expansion) application		
		HTDS	LTDS	Total	HTDS	LTDS	Total
Quantity in KLD							
1.	Process	459.30	---	459.30	459.30	---	459.30
2.	Washings	---	20.00	20.00	---	20.00	20.00
3.	Boiler	---	50.00	50.00	---	50.00	50.00
4.	Cooling Towers	---	25.00	25.00	---	25.00	25.00
5.	DM Plant regeneration	---	15.00	15.00	---	15.00	15.00
6.	Softener Plant regeneration	---	15.00	15.00	---	15.00	15.00
7.	Q.C & R&D	---	5.00	5.00	---	5.00	5.00
8.	Scrubber	50.00	---	50.00	50.00	---	50.00
9.	Domestic	---	12.00	12.00	---	12.00	12.00
Total		509.30	142.00	651.30	509.30	142.00	651.30

The industry's average HTDS & LTDS generation is 53.02 KLD & 3.5 KLD which is within the consented quantity during the period Dec-2021 to May-2022.

Air Emissions, control systems:

After expansion:

SI. No	Details of Stack	Stack 1 (Existing)	Stack 2 (Existing)	Stack 3 (Existing)	Stack 4 (Existing)	Stack 5 (Existing)	Stacks 6 (New)	Stacks 7-13 (Existing)	Stacks 14-15 (New)
i.	Attached to	Boiler	Boiler	Boiler	Thermic fluid heater	Thermic fluid heater	Thermic fluid heater	D.G. Sets	D.G. Sets
ii.	Capacity	1 x 10.0 TPH	1 X 45 TPH	1 x 2.0 TPH	1 X 3.0 Lakh kilo calories	1 X 1.0 Lakh kilo calories	1 X 2.0 Lakh kilocalories	3 X 1010 KVA*, 3 X 1500 KVA & 1 X 500 KVA	2 X 1500 KVA
iii.	Fuel	Coal @ 230 TPD		Furnace oil @ 30 LPH	LDO @ 120 LPH		HSD / Diesel @ 60 LPH	Diesel @ 1600 LPH	Diesel @ 600 LPH

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**MINUTES OF THE CFE COMMITTEE MEETING HELD ON 28.06.2022**

iv.	Stack height above ground (m.)	30.0 m	52 m	30 m	8 m	8 m	8 m	10 m each for 1010 KVA & 500 KVA and 30 m each for 1500 KVA	30 m each
v.	Air Pollution Control Equipment	Multi cyclone separator followed by Bag filter	Multi cyclone separator followed by Bag filter	---	---	---	---	Acoustic enclosures with silencers	Acoustic enclosures with silencers

Note: \*The industry has installed 2 X 1010 KVA instead of 4 X 1000 KVA as per CFE Order dt: 11.06.2020.

**Hazardous/Solid Waste and its disposal:**

S. No.	Name of the waste	Existing	Proposed for CFE Expansion	Disposal Option
5.	Spent Salts	24.00 TPD	24.00 TPD	Shall be send to pre-processors /authorized cement industries for co-processing

As per the EMP of CFE (Expansion) the following were observed:

- Added 7 new Products
- Revised (increased) the production quantities of 1 existing product i.e., 2-[2-(1-Chlorocyclopropyl)-3-(2-chlorophenyl)-2-hydroxy propyl]-1,2,4-triazolidine-3-thione [M-346] from 5566.7 kg/day to 9000 kg/day.
- After expansion total no. of products will be 24 (including R & D product) and 4.99 MW Back Pressure Co-generation Power Plant and proposed to manufacture all the products at a time with a maximum production quantity of 77680 Kg/day(2330.4 TPM).
- Water consumption decreased from 1366.80 KLD to 1348.8 KLD
- No change in the wastewater generation.
- The industry proposed 2 X 1500 KVA DG Set in addition to the installed 3 X 1010 KVA, 3 X 1500 KVA & 1 X 500 KVA DG Sets.

The representatives of the project proponent attended the meeting. They have informed that they have furnished the required information to the Head Office and also Regional Office, Visakhapatnam.

The EE, RO: Visakhapatnam informed that they have complied with the lapses observed earlier and have submitted the required information.

After detailed discussions, the Committee recommended to issue CFE (Exp) to the industry.



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MINUTES OF THE CFE COMMITTEE MEETING HELD ON 28.06.2022

ITEM NO.5	M/s. Lupin Ltd., Plot No.130, JNPC, Parawada, Visakhapatnam District - Applied for CFE Expansion - Reg.
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The Committee noted the following:

- a) M/s. Lupin Ltd., is a Bulk drug manufacturing unit at Plot No.130, JNPC, Parawada, Visakhapatnam in an extent of 27.715 acres.
- b) The industry has obtained CFO of the Board vide Dt: 27.08.2021 valid upto 31.10.2026 to manufacture all 35 No. of products (including R & D pilot plant trial run Products) with total production quantity of 979.20 Kg/day.
- c) The industry proposed for expansion and applied for CFE (expansion) of the Board with the following changes:
  - i. Added 7 new Products.
  - ii. Dropped 1 product out of 35 permitted products including R & D Products.
  - iii. Increased production capacity for 11 no of products.
  - iv. Production capacity increased from 979.20 Kg/day to 2632.6 Kg/day.
  - v. The industry proposed to manufacture total 41 products along with R&D/ Validation/CRO Products will be manufactured either Bulk Drugs or Corresponding quantities of Intermediates as per the market demand.
  - vi. The water consumption increases from 972.08 KLD to 1393 KLD
  - vii. The wastewater generation increases from 338.1 KLD to 536.0 KLD.
  - viii. The generation of Process residue (organic & inorganic), Spent Solvents, Spent Catalyst generation increases after expansion.
  - ix. The industry proposed to install additional 5 No.s solvent storage tanks of capacity 50 KL each to store the solvents.
  - x. The industry proposed to install 11 no.s of double stage scrubbers to control process emissions.
- d) The industry is having valid PLI Policy up to 31.03.2023 with a premium of Rs.33,455/- and ERF Contribution of Rs. 35,176/-.
- e) The industry is having PESO License for storage of class-A product of capacity 400KL is valid upto 31.12.2026.
- f) The industry is having fire NOC for occupancy from A.P. State Disaster Response and Fire Services Department is valid upto 03.06.2022.



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MINUTES OF THE CFE COMMITTEE MEETING HELD ON 28.06.2022

- g) The CFE(expansion) application was reviewed before CFE committee meeting held on 18.05.2022 and the committee recommended to REJECT CFE expansion for non-compliance with the Board conditions. Accordingly the application was rejected vide order dt.24.05.2022.
- h) The industry has submitted representation on 13.06.2022 with a request to re-consider their application and requested to issue CFE (Expansion) of the Board. The EE, RO: Visakhapatnam forwarded the compliance report as following:

S. No.	Non-compliance observed by the Board	Compliance
1	The industry has to evaluate the performance of solvent recovery system for each stream-wise but has not submitted plan of action to maintain the efficiency of solvent recovery more than 95% for each stream wise. The industry has not submitted solvent balance for the last 6 months.	Copy of the performance evaluation report of the solvent recovery system is submitted.
2	All the SS reactors shall be connected to the scrubber to control process emissions.	The industry has connected all the SS reactors to the scrubbers to control process emissions.
3	The industry has to obtain PESO permission for the proposed additional solvent storage tanks.	The industry has obtained PESO license vide order dt: 31.12.2015 valid up to 31.12.2026 for the existing solvent storage tanks. The industry informed that they will obtain PESO license for proposed solvent storage tank after receiving CFE of the Board.
4	The industry shall dispose remaining spent solvents immediately	The industry has disposed spent solvents to authorized agencies.

- i) The EE, RO: Visakhapatnam recommended to examine the issue of CFE(expansion) to the industry duly stipulating necessary conditions.

The representatives of the project proponent attended the meeting. They have informed that they have complied with the lapses / non-compliances noted in the earlier meeting and requested to reconsider the issue of CFE (expansion) order.

The EE, RO: Visakhapatnam informed that the industry has complied to the non-compliances noted earlier and recommended for issue of CFE (expansion).

After detailed discussions, the Committee recommended to issue CFE (expansion) to the industry.



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**MINUTES OF THE CFE COMMITTEE MEETING HELD ON 28.06.2022**

<b>ITEM NO.6</b>	<b>M/s. Snehaa Pharma Chem Pvt. Ltd., Plot No. 27C2, Atchuthapuram(V), Industrial Park, Visakhapatnam – Request for extension of validity of CFE Order for one year – Reg.</b>
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The Committee noted the following:

1. M/s. Snehaa Pharma Chem Pvt. Ltd has proposed for establishment of the Bulk drug manufacturing unit at Plot No. 27C2, Atchuthapuram (V), Industrial Park, Visakhapatnam.
2. The Board issued CFE to the industry vide order dt.16.04.2015 manufacture 23 no. of products with a maximum production capacity of 6500 kg/month valid for period of five years. As per the circular dt.16.12.2015, the validity period is deemed to be extended 7 years upto 15.04.2022.
3. Further, it is to submit that officials of Regional office: VSP have inspected the unit on 23.03.2022 and observed that the industry has commenced construction of the unit and completed 70% of construction.
4. Now, the industry has requested the Board to extend the validity of the CFE Order for one year as the unit has not completed the construction & commissioning of the machinery.
5. The EE, RO: Visakhapatnam has recommended to consider the issue of extension of CFE for one year to M/s. Snehaa Pharma Chem Pvt. Ltd duly stipulating necessary conditions i.e. upto 14.04.2023.

The representatives of the project proponent attended the meeting. They have informed that they could not complete the project due to COVID and other issues and requested for extension of validity of CFE order for one year.

After detailed discussions, the Committee recommended to issue Extension of Validity period of CFE order for one more year i.e., upto 14.04.2023.

<b>ITEM NO.7</b>	<b>M/s. StyraX Pharma Pvt Ltd., (Formerly: M/s. Vayajayanthi Drugs Pvt. Ltd.,) Plot No.27 B, JN Pharmacy, Parawada, Visakhapatnam District (Presently Anakapalli District) - Applied for CFE for Expansion – Reg.</b>
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The Committee noted the following:

1. The industry has obtained CFO of the Board vide order dated 04.02.2022 with 82 products including validation products to manufacture any 7 products at any given point of time with a maximum production capacity of 3000Kg/day.
2. Now, the industry proposed for expansion and applied for CFE (expansion) of the Board with the following changes:
  - i. The industry proposed additional investment of 2.0 crores for installation of Pollution control equipment, utilities and safety measures.



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- ii. Added 29 new products and dropped 17 permitted product out of 82 products totaling to 94 products including validation products.
  - iii. Production capacity increased from 3000 Kg/day to 3433.33 Kg/day.
  - iv. The industry proposed to manufacture on campaign basis i.e., maximum of 7 products will be produced at any given point of time based on the market demand with total production capacity of 3433.33 Kg/day.
  - v. Water consumption increased from 136.5 KLD to 138.8 KLD and wastewater generation increased from 59.0 KLD to 61.3 KLD.
  - vi. The generation of Solvent residue, Spent Carbon, Inorganic solid waste and spent mixed solvents increases after expansion.
3. The industry has obtained License from PESO for storage of class-A and Class-B product of capacity 200 KL which is valid up to 31.12.2022.
  4. The industry has obtained NOC for occupancy from A.P. State Disaster Response and Fire Services Department valid upto 14.12.2022.
  5. The industry has obtained the public liability insurance policy valid up to 20.10.2022 with ERF amount of Rs.14,000/-.
  6. The production capacity of the unit is increased from 3000 kg/day to 3433 kg/day. Hence, the proposal may be considered as expansion instead of change of product mix.
  7. The industry has to comply with the following:
    - a) The industry shall install digital display boards at publicly visible places at the main gate indicating the products manufactured Vs permitted quantities, Treated effluent concentrations Vs discharge standards, Stack emission & AAQ concentrations Vs standards, hazardous waste generation, disposed, stock Vs permitted quantities and validity of CFO; and exhibit the CFO order at a prominent place in the factory premises, as per Hon'ble Supreme Court order.
    - b) The industry shall develop additional green belt area 0.5 acres to meet the development of 33% of green belt area.
    - c) The industry shall explore to provide display board to display the values of the Phosgene gas recorded in the detector with hooter installed at Tri- phosgene feeding.
    - d) The industry shall install multi gas detectors (H<sub>2</sub>S, NH<sub>3</sub>, SO<sub>2</sub>, O<sub>2</sub>, CO, HCl, Cl<sub>2</sub>) at production blocks with display the parameters.

The representatives of the project proponent attended the meeting. They have informed that they would comply with the non-compliances like provision of digital display boards, provision of green belt and installation of multi gas analyzers.

After detailed discussions, the Committee recommended to issue CFE (expansion) to the industry after submission of undertaking to comply with the above non-compliance within one month.



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CHAIRMAN

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**MINUTES OF THE CFE COMMITTEE MEETING HELD ON 28.06.2022**

ITEM NO.8	M/s. East India Petroleum Private Limited (Terminal), Exim Park, Opp. Naval Dock Yard, Naval Base (P.O), Visakhapatnam – Request for CFE Amendment of the Board for inclusion conversion of 10" underground line for transportation of petroleum products and liquid products from oil wharf to the existing terminal, construction of moulded bullets, LPG bottling plant and re-erection of boilers – Reg.
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The Committee noted the following:

During inspection of the Board Officials on 13.06.2022, it was informed that they have proposed to utilize the 10" LPG pipeline which is in idle from Navy Petrol Pump to EIPL for a length of 5.2 km which is in idle at present proposed to use for POL service and 10" pipeline of 1.5 Km for transportation of LPG from outer harbour of M/s. HPCLs SV3 point located at HPCLs cylinder testing facilities to EIPL's 14" pipeline hook up point at Navy Petrol Pump. The industry has also proposed to install 2 no's of oil fired boilers of 2 x 850 kg/hour capacity for heating of FO in the storage tank to decrease the viscosity for pump ability of the product in to storage tanks and for shipments and also proposed to install 1500 LPG Mounded bullets of 15 Nos.(7.5 dia X 75 m length) each bullet capacity 1500 MT. Totaling 22500 MT in addition to the existing of 8400 MT and LPG bottling plant of 100 Tons/day with two shifts.

The industry has not proposed to acquire any additional land, the total facilities will be accommodated in the existing land of .50 acres of facility which is taken lease from the VPT with total investment of Rs.120 Crores. The industry has paid CFE fee of Rs.9.0 Lakhs under red category for the additional investment of Rs.120 Crores.

During inspection, the GM has informed that they are proposed to install LPG Mounded bullets by maintaining safe distance to comply OISD-144 & OISD-150 norms and also they will follow the fire prevention system by providing gas leak detection, fire prevention, gas monitoring system, remote control operating valves, high level alarm and control systems to be proposed for the LPG Mounded bullets area and bottling area as per the stipulated standards of OISD-144.

The industry has prepared the quantitative risk analysis study, disaster management plan and EMP report for the proposed activities which are applied for CFE amendment.

In the present proposal, the industry has proposed use POL pipeline of 5.2 Km and keeping 1.1 Km pipeline as LPG pipeline out of the total existing LPG pipeline of 6.3 Km. Out of 6.3 Km some portion of the line and also 2 X 0.14 Km new proposed pipeline are falls in the CRZ for which CRZ clearance is required to use the change of service from LPG to POL and also for proposed new line of 2 X 0.14 Km. Hence, the industry has to obtain the CRZ permission for the conversion of service of the pipeline and for additional laying of new proposed two pipeline of 10" of 0.14 Km each from bunker jetty to EIPL's pig launching station at inner harbour. During inspection, the GM has informed that NOC/CFE of APPCB is required to obtain CRZ Clearance from MoEF&CC.



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MINUTES OF THE CFE COMMITTEE MEETING HELD ON 28.06.2022

In view of the above, the Board may examine the issue of amendment to the CFE Order dt:16.06.2011 by incorporating the following conditions along with other necessary conditions:

1. The industry shall not start any construction / operation of the present proposal until to obtain the CRZ permission from MoEF&CC and CFO amendment of the Board.
2. The industry shall obtain PESO permission and fire NOC for the present proposed activities before going for operation.
3. The industry shall implement all the safety precautions stipulated by Factories Department, PESO and Fire Department before going for operation.
4. The industry shall develop greenbelt in the available vacant land.

**Head Office Remarks:**

- > It is reported that some portion of the pipeline falls in the CRZ area. Hence, the industry has to obtain clearance under CRZ Rules, for which NOC of APPCB is a pre-requisite. The proponent shall start the work only after obtaining CRZ Clearance.
- > The MoEF&CC, GoI, New Delhi vide notification dt.13.06.2019 exempted the isolated chemical storages from the perview of EIA Notification.

The representatives of the project proponent attended the meeting. They have informed that they have prepared risk analysis and the impact zone is falling within the industry premises. The proposed LPG mounded bullets are proposed to be utilized by the Government undertakings like HPCL and BPCL.

The EE, RO: Visakhapatnam informed that a portion of the proposed LPG pipeline i.e., 2 x 0.14 km is falling under the purview of CRZ and the installation requires CRZ clearance.

After detailed discussions, the Committee recommended to issue CFE (expansion) to the unit with a condition that the facility shall obtain CRZ clearance for the proposed pipeline.

<b>ITEM NO.9</b>	<b>M/s. NACL Industries Limited, Plot No.177, P.O, Allinagaram, Arinama Akkivalasa (V), Etcherla (M), Srikakulam District - Applied for CFE (Expansion) - Reg.</b>
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The Committee noted the following:

- a) M/s. NACL Industries Limited is located at Arinama Akkivalasa (V), Etcherla (M), Srikakulam District and producing Technical grade pesticides. The Board issued CFO & HWA order to the industry with a validity period upto 28.02.2025 to manufacture of Pesticide technical 48 Products in 10 groups with a condition to manufacture only one group of products at any given time with a maximum capacity of 30 MT/day.
- b) Public hearing was conducted for the expansion on 25.08.2021 and the industry has obtained EC for expansion from 30TPD to 70.1TPD. Now, the industry applied for CFE of the Board for expansion. The industry also proposed to manufacture Bio Based Agro Chemicals and captive power plant- 6.0 MW.

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MINUTES OF THE CFE COMMITTEE MEETING HELD ON 28.06.2022

- c) The industry proposed the total water requirement after expansion is 2340 m<sup>3</sup>/day out of which 1075 m<sup>3</sup>/day will be fresh water and 1265 m<sup>3</sup>/day is recycled. Water requirement will be met from ground water/surface water (Nagavali river). Total effluent of 1372 m<sup>3</sup>/day will be treated through "Zero Liquid Discharge" based effluent treatment system. The treated wastewater is reused for process, washings, scrubber's circulation and cooling towers make-up.
- d) The industry proposed to install in addition to existing treatment system are as follows, MEE - 1X 420KLD plant, ATFD-2 X 60 KLD, Biological treatment plant - 2 X 600 KLD, RO Plant - I - 2 x 700 KLD and RO Plant - II- 2 x 250 to maintain ZLD system and reutilized treated water for process, washings and cooling tower makeup, etc.
- e) The industry proposed to install additional boiler of 50TPH coal fired boiler for which ESP proposed as control equipment, Thermic fluid heaters of 10 lakh/k.cal & 6 Lakh/k.cal proposed for process utilization.
- f) The industry provided closed shed for storage of hazardous waste with leachate collection system and with safety measures and disposing to cement industries and TSDF regularly. Proposed to utilize the same facility after expansion.
- g) The industry has paid Rs.6,00,000/- vide DD No.000963, dt.19.05.2022 on the project cost of Rs.65.0 Cr. As per revised fee structure the unit has to pay Rs.6,00,000/- under both acts towards CFE for expansion.
- h) The EE, RO: Srikakulam recommended that the issue of CFE for expansion may be considered duly stipulating necessary conditions.
- i) As per the specific condition no.(xviii) of EC order, the green belt of at least 5 - 10 m width shall be developed in nearly 34% of the total project area (2500 trees per ha i.e. 34440 nos.) mainly along the plant periphery / adjacent areas, as committed by the PP. The plant species can be selected that will give better carbon sequestration and plantation shall be completed within six months.

The representatives of the project proponent attended the meeting. They have informed that they are complying to the existing CFO conditions and the new proposal for expansion is also covered under the ZERO liquid discharge and that they would take up the green belt development in the current monsoon season.

The EE, RO: Srikakulam informed that the unit is comply with the CFO conditions and the proposal is for ZLD.

After detailed discussions, the Committee recommended to issue CFE (Expansion) with a condition to complete the balance greenbelt in the current monsoon season.



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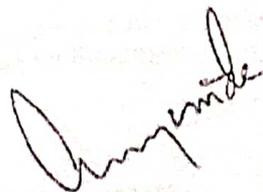
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**MINUTES OF THE CFE COMMITTEE MEETING HELD ON 28.06.2022**

ITEM NO.10	M/s. Lohitha Laboratories Unit-II, Sy.No.25, Obulapuram (V), D.Hirehal (M), Ananthapuramu District - Applied for CFE - Reg.
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The Committee noted the following:

1. M/s. Lohitha Laboratories (Unit-II) has proposed to be setup bulk drugs and intermediates manufacturing unit at Sy.No.25, Obulapuram (V), D.Hirehal (M), Ananthapuramu District in an area of about 7.64 acres with a project cost of Rs.9.0Crores.
2. Out of the above 10 products proposed, the industry has proposed to manufacture only 03 Nos. of products at any point of time with a total production capacity of 822 Kg/day or 300 TPA. The Industry has submitted the stage wise material balance for each of the product along with the application. However, the industry has not submitted the overall pollution loads (on the worst case scenario) along with the application.
3. The total water consumption for the proposed activity is 49.9 KLD and the industry has not submitted the copy of the permissions obtained from the Ground Water Department to draw water for the industrial and drinking purpose.
4. The Industry proposes to adopt "Zero Liquid Discharge (ZLD)" for the waste water and proposes to treat the High TDS effluents of about 15.0 KLD in stripper, MEE of capacity 25 KLD followed by ATFD. The condensate from MEE is proposed to be mixed with Low TDS effluents and then treated in the Biological ETP of capacity 25 KLD. After treatment in the Biological ETP, the treated wastewater is further treated in the RO System. The RO permeate is proposed to be reused back for utilities and the RO rejects is treated in the MEE System along with HTDS. The salts from MEE & ATFD are proposed to be lifted to TSDF, Nellore. The domestic wastewater is proposed to be treated in STP of capacity 10 KLD and after treatment, the treated domestic wastewater is proposed to be utilized for onland for development of greenbelt within the premises.
5. The industry has proposed to install 01 No of coal/ Briquettes fired boiler of capacity 06 TPH and also 1 No. of Thermic fluid heater of capacity 6 lakhs K.Cal/Kg. The industry has proposed to install APCE i.e., Cyclone separator followed by bag filter with a common stack height of 30 mtrs to control the flue gas emissions from the boiler and thermic fluid heater.
6. The Industry has also proposed to install double stage scrubber for scrubbing Ammonia, Sulphur Dioxide emissions emanated from the process.

  
CHAIRMAN

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**MINUTES OF THE CFE COMMITTEE MEETING HELD ON 28.06.2022**

The total quantities of waste water generated as per EC order and RO report are varying as tabulated below:

	As per EC order	As per RO report
HTDS	15.0 KLD	11.0 KLD
LTDS	16.0 KLD	30 KLD
Domestic	6.0 KLD	6.0 KLD

There is a variation in the quantities of waste water even though there is no change in production capacity of 822 kg/day (3 products at a time)

The representatives of the project attended the meeting. They have informed that their effluent generation would be within the EC order quantities and the requested to issue CFE for the same quantities.

After detailed discussions, the Committee recommended to issue CFE to the industry with a condition that their effluent generation shall not exceed the EC order quantities and submit the revised proposal accordingly.

ITEM NO.11	M/s. Nifty Labs Pvt. Ltd., Plot Nos. 50/(A, B, G & H), 64 (A, B, C & D), 65 (A, B, C & D), 66 (A & B), 67 (A & B); 57L, 122 & 123, IDA, Kondapalli (V), Ibrahimpatnam (M), NTR District (Old Krishna District) - Applied for CFE for Expansion - Reg.
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The Committee noted the following:

- a) M/s. Nifty Labs Pvt. Ltd., is located at Plot Nos. 50/(A, B, G & H), 64 (A, B, C & D), 65 (A, B, C & D), 66 (A & B), 67 (A & B), 57L, 122 & 123, IDA, Kondapalli(V), Ibrahimpatnam (M), NTR District (Old Krishna District) for Bulk drugs and intermediates manufacturing unit.
- b) The industry has obtained Environmental Clearance (Expansion) order vide order no. SEIAA/AP/IND/KRI/11/2020/2443/160.06/150.06-428, Dt.22.07.2021 issued by Ministry of Environment & Forests, Gol and Corrigendum to Environmental Clearance regarding the correction of industry address and products & Byproducts vide order dt.27.01.2022.
- c) The Board issued CFO order to the industry on 01.10.2021, which is valid upto 30.04.2026.
- d) Now, the industry has applied for CFE (Expansion) of the Board on 24.05.2022 through OCMMS for manufacturing of additional products.
- e) At the time of inspection, the industry has not yet started expansion production activity in the new process block intended for Expansion project.



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MINUTES OF THE CFE COMMITTEE MEETING HELD ON 23.06.2022

- f) The project proponent submitted that the source of fresh water is from IALA water supply. However, the project proponent did not submit any documentary evidence on allocation fresh water consumption from the IALA or any other water supplying local body / organisation.
- g) As per the CFE (Expansion) application submitted by the project proponent, the production increase is around 360% i.e., from 52 TPM to 187 TPM, corresponding increase in water consumption is only 18% i.e., 36 KLD and the increase in HTDS effluent generation is only 30% i.e., around 29 KLD. The Hazardous waste generation is also increasing multifold due to the expansion.
- h) The industry is sending its process effluents to M/s. Ramky Pharmacy (India) Ltd., Parawada, Visakhapatnam District, for which, it has obtained temporary permission from the Board on 21.01.2022, which is valid upto 22.06.2022. The industry need to get renewal for further period. No MOU with Ramky Pharmacy for the increased quantities.
- i) The project proponent did not submit technical data of all the organic chemical substances involved in the expanded production activity right from the starting raw materials, intermediates and final products, in order to ascertain chemical behavior of the constituents involved in the chemical reaction and to quantify cumulative process effluent generation at each stage.
- j) The industry has obtained Public Liability Insurance (PLI) policy vide policy no. 61030036213300000003, Dated 14.06.2021, which was expired on 13.06.2022. The industry not yet obtained renewed PLI policy.
- k) The industry has obtained Annual Periodical Fire Certificate from Andhra Pradesh State Disaster Response and Fire Services Department vide Rc.No.828/RFO/SW/ER/2018/MSB-ER SDP, Dated 07.01.2022, which is valid upto 07.01.2027.
- l) The industry has obtained Petroleum & Explosives Safety Organisation (PESO) issued by Ministry of Commerce & Industry, Government of India vide License no.P/HQ/AP/15/3500(P1595-5), Dated 15.12.2021, which is valid upto 31.12.2024 for Petroleum Class-A in bulk-120 KL.
- m) The EE, RO: Vijayawada has recommended to consider the issue of CFE (Expansion) to M/s. Nifty Labs Pvt. Ltd., NTR District, subject to submission of the following:
- a. Renewed Public Liability Insurance (PLI) Policy.
  - b. Scrutiny of technical data of all organic chemical substances involved in the expanded production activity to ascertain chemical reaction whether it is exothermic or not and to quantify cumulative process effluent generation.
  - c. Certification issued by any fresh water supplying agency / department / local body for supply of fresh water for the proposed production activity.



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The representatives of the project attended the meeting. They have informed that they are proposing to transport the increased effluent generation due to the proposed expansion to the Ramky Pharmacy, Parawada until the CETP at Kondapalli becomes functional. They further informed that they have submitted the material balance supporting the increased effluent generation and Solid / Hazardous waste generation.

The Committee opined that the permission issued to the existing unit for transportation of effluents to Ramky Pharmacy, Parawada is only valid upto 22.06.2022 and the industry may not be permitted to transport the increased quantities to Ramky Pharmacy, Parawada. The industry may have to either install their own ZLD or transport effluents to the CETP at Kondapalli.

After detailed discussions, the Committee recommended to issue CFE to the industry subject to submission of an undertaking stating that the increased effluent quantities due to the proposed expansion will not be transported to Ramky Pharmacy and shall either be treated in their own ZLD unit or in the CETP at Kondapalli. The industry shall obtain permission for extension for transportation of effluents to Ramky Pharmacy, Parawada from the Board.

<b>ITEM NO. 12</b>	<b>M/s. Orch Laboratories India (P) Ltd., Plot No. 51-A to J &amp; 56-F, IDA, Kondapalli (V), Ibrahimpatnam(M), Krishna District - Applied for CFE (Expansion) - Reg.</b>
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The Committee noted the following:

- M/s. Orch Laboratories India (P) Ltd., is located at Plot No. 51-A to J & 56-F, IDA, Kondapalli (V), Ibrahimpatnam(M), Krishna District to involved in Bulk drugs and intermediates manufacturing.
- The Board issued CFO order to the industry vide order dated.14.08.2020, which is valid up to 31.05.2023.
- The Board issued Extension of temporary permission to the industry on 14.03.2022 to send 18.41 KLD of HTDS and 16.91 KLD of LTDS effluents to CETP of Ramky, Visakhapatnam as per the availability, for a period of 6 months i.e., upto 13.03.2022 duly meeting inlet standards of CETP.
- Now, the Industry obtained Environmental Clearance (EC) for Expansion vide order no. SEIAA/AP/KRI/IND/11/2020/2332/178.9&175.5, Dt.14.04.2022 issued by MoEF & CC, GoI for production quantities of the Bulk drug & Intermediates (Expansion) from 89 TPM to 129 TPM.
- The industry proposed to establish the expansion project activity in the newly built-up production block - III in the existing premises with 2 floors + Ground floor to accommodate 6 reactors in the 1st floor, 7 reactors in the 2nd floor, Agitated Nutsche Filters and Drier (ANFDs) - 3 Nos. in the ground floor.
- The ZLD system which will be installed is envisaged to recover water for recycle and reuse for plant operations and to conserve the scarce resource of water.



  
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**MINUTES OF THE CFE COMMITTEE MEETING HELD ON 28.06.2022**

- g) In the existing CFO vide order dt.14.08.2020, it was mentioned that the industry is having 500 KVA D.G.Set. However, it was verified that the industry is having 2x500 KVA D.G.Sets in the premises which is not reflected in the CFO order. In the present expansion project, the industry proposed to install additional DG Set of capacity 1x500 KVA in addition to the existing 2x500 KVA, with in-built acoustic enclosures as APCE, to meet the emergency electrical power supply requirement of the plant.
- h) The industry has obtained Public Liability Insurance (PLI) policy which is valid upto 08.08.2022.
- i) The industry has renewed No Objection Certification from Andhra Pradesh State Disaster Response and Fire Services Department vide order Dt.11.05.2022, which is valid for a period of 5 years from the date of issue.
- j) The industry has obtained Petroleum & Explosives Safety Organisation (PESO) issued by Ministry of Commerce & Industry, Government of India vide order no.P/SC/AP/15/1352 (P381697), Dt.23.02.2022, valid upto 31.12.2023.
- k) The Board sought clarification on the following points:
- i. As per the material balance and waste balance the increase in HTDS generation for the increase the production for 2833 kg/day to 4333 kg/day is only 10 KLD but the application is made for additional 40 KLD of effluents indicating that the quantity of HTDS applied is more to accommodate higher un-consented production capacity.
  - ii. Design details, layout and location of stripper, MEE & ATFD and permission of the Board for transportation of effluents to CETP, Ramky Pharmacy for the existing & enhanced quantities has to be submitted.
  - iii. The industry has to submit details pertaining to the production, effluent generation / transportation to CETP, Hazardous waste generation, disposal and on site storage for the last six months for cross checking.
  - iv. The industry has to submit water consumption and raw material consumption factor; HTDS, LTDS and Hazardous waste generations factors for 1 ton of production of each product with detailed material balance.
  - v. Similarly the quantities of Hazardous waste applied are also increased beyond the material balance quantities.
  - vi. The Regional Officer, Vijayawada has to submit compliance report on the conditions stipulated in the Existing EC order, CFO order and Task Force directions, if any.



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MINUTES OF THE CFE COMMITTEE MEETING HELD ON 28.06.2022

- i) The industry vide mail dt.21.06.2022 submitted technical justification for the increased quantities in water consumption, waste water generation and hazardous waste generation and also submitted the other required details.

The representatives of the project attended the meeting. They have informed that they are proposing to transport the increased effluent generation due to the proposed expansion to the Ramky Pharmacy, Parawada until the CETP at Kondapalli becomes functional. They further informed that they have submitted the material balance supporting the increased effluent generation and Solid / Hazardous waste generation.

The Committee opined that the permission issued to the existing unit for transportation of effluents to Ramky Pharmacy, Parawada is valid upto 13.08.2022 and the industry may not be permitted to transport the increased quantities to Ramky Pharmacy, Parawada. The industry may have to either install their own ZLD or transport effluents to the CETP at Kondapalli.

After detailed discussions, the Committee recommended to issue CFE to the industry subject to submission of an undertaking stating that the increased effluent quantities due to the proposed expansion will not be transported to Ramky Pharmacy and shall either be treated in their own ZLD unit or in the CETP at Kondapalli.

ITEM NO.13	M/s. Coastal Waste Management Project, (A division of Ramky Enviro Engineers) at JN Pharmacy, Parawada, Visakhapatnam - email: ravikumar.k@ramky.com - CFE & HWA (expansion) - Reg.
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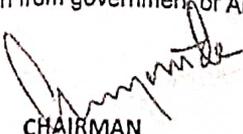
The Committee noted the following:

The Board Issued CFE & CFO to M/s. Coastal Waste Management Project, (A division of Ramky Enviro Engineers) to operate TSDF at JN Pharmacy, Parawada, Visakhapatnam to cater the needs of the state of AP. The facility has obtained permissions to handle 13.35 lakhs MT landfill waste and dumped about 13,26,529 tons of waste in the land fill during the period April-2006 to March-2022. Now, the facility applied for CFE (Expansion) for additional 4.68 Lakh tonnes, for an expansion project cost of Rs. 40.57 Cr, with a total area of 1.2 Acres in addition to 16.87 acres and the EE, RO, Visakhapatnam submitted the verification report.

The Board vide letter dated 16.05.2022 requested the industry to submit compliance/ time bound action plan on the following non-compliances, so as to take further course of action:

- i. Not submitted the EIA report.
- ii. Not submit the closure & post closure phases plans of the existing land fill.
- iii. Not submitted the environmental audit report.
- iv. Not submitted the study on stability/ fitness of the liner system within 3 months.
- v. Not obtained the onsite notification from government of Andhra Pradesh for landfill.



  
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**MINUTES OF THE CFE COMMITTEE MEETING HELD ON 28.06.2022**

- vi. Not obtained the de-notification order from MoEF & CC, Gol for old landfill site.
- vii. Not connected web cameras to APPCB/ CPCB website, as per CPCB protocol.
- viii. The facility cut down the trees existing towards North side of the existing land fill site. Proposal to identify greenbelt area in Pharmacy as a compensatory greenbelt.

The issue of CFE expansion was placed in the CFE committee meeting held on 18.05.2022. After detailed discussion on the RO verification report and submission of the representative of the TSDF, the committee recommended to defer the issue for the ensuing meeting by allowing the facility of 15 days time for submission of the compliance report on the above issues/ action plan with time lines for compliance of the non-compliances.

The EE, RO Visakhapatnam submitted a letter along with the industry's time bound action plan which is as follows:

S. NO.	Non - Compliances observed by the Board	Industry's Reply
1.	Not submitted the EIA report.	EIA report was already submitted.
2.	Not submit the closure & post closure phases plans of the existing land fill.	Temporary capping has been completed for all the cells in the existing landfill except operational area, and the closure & post closure plan will be submitted before 30 <sup>th</sup> June 2022.
3.	Not submitted the environmental audit report.	Environmental audit has been completed by M/s. NEERI, report is under progress the same shall be submitted on or before 30 <sup>th</sup> of June 2022.
4.	Not submitted the study on stability/ fitness of the liner system within 3 months.	The existing landfill stability / fitness study has been completed by M/s. IIT Madras and report is under process which will be submitted on or before 15 <sup>th</sup> July 2022.
5.	Not obtained the onsite notification from government of Andhra Pradesh for landfill.	The notification file is under perusal of AP, govt and his following up for the same and anticipating that the notification will get it in another 6 months.
6.	Not obtained the de-notification order from MoEF & CC, Gol for old landfill site.	The same is under perusal of Environment forest science technology dept., we are following up for the same and anticipating that the de-notification process will be completed in another 6 months.
7.	Not connected web cameras to APPCB/ CPCB website, as per CPCB protocol.	The web camera installation has been completed at the desired location and request has been submitted to connect the APPCB server mail dated on 20 <sup>th</sup> April 2022.



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**MINUTES OF THE CFE COMMITTEE MEETING HELD ON 28.06.2022**

8. The facility cut down the trees existing towards North side of the existing land fill site. Proposal to identify greenbelt area in Pharmacy as a compensatory greenbelt.	Noted, we will develop compensatory green belt (Equivalent No. of Trees) at TSDF vacant land before 31 <sup>st</sup> of July 2022.
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The representatives of the project proponent attended the meeting. They have informed they have complied all the lapses / non-compliances identified in the earlier meeting and submitted the compliance report to the Regional Office, Visakhapatnam and also Head Office.

The EE, RO: Visakhapatnam conformed the compliance of the non-compliances noted earlier and informed the necessity of issue of CFE to the proposed expansion of the land fill as the existing land fill is almost full and cannot accommodate further waste.

After detailed discussions, the Committee recommended to issue CFE (expansion) to the facility.

ITEM NO. 14	M/s. Vaishno Drugs & Intermediates (P) Ltd., Sy.No.192/3; 192/4 & 195, Gandrai (V), Jaggayapeta (M), Krishna District - Applied for CFE - Reg.
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The Committee noted the following:

- a) M/s. Vaishno Drugs & Intermediates (P) Ltd., is an existing industry located at R.S.No.192/3, 192/4 & 195, Gandrai (V), Jaggaiahpet (M), Krishna Dist., involved in inorganic chemicals manufacturing producing Aluminium Hydroxide Gel of 60 MTPM. The industry obtained CFO of the Board on 16.06.2017, valid upto 31.05.2022 under orange category.
- b) The existing industry applied for CFO renewal through single desk portal and report forwarded to Zonal office, Vijayawada on 08.06.2022, which is under process at ZO, Vijayawada.
- c) The project proponent had obtained EC Vide Order, Dt.25.11.2020 for manufacturing.
- d) M/s. Vaishno Drugs & Intermediates (P) Ltd., has applied for CFE of the Board to establish Bulk Drugs & Intermediates manufacturing unit in the existing premises with a project cost of Rs. 17.00 Crores under red category. However, the unit has submitted application for fresh CFE instead of expansion.
- e) The industry has not submitted detailed material balance and water balance along with stoichiometric equations to ascertain the water consumption, effluent generation and hazardous waste, solid waste generation.

The representatives of the project proponent attended the meeting. They have informed that they are proposing to establish a bulk drug unit in their existing plant premises and have submitted the material balance and other technical details supporting the effluent generation and solid/hazardous waste generation. However the Zonal office, Vijayawada had sought the following clarifications pertaining to the existing unit:



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CHAIRMAN

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**MINUTES OF THE CFE COMMITTEE MEETING HELD ON 28.06.2022**

- Status of disposal of spent carbon.
- Details of sodium chloride generation and its disposal including details of buyers for the last five years.
- Explanation for storing the spent carbon more than 90 days without disposal as against to hazardous and other Waste Rules, 2006.
- The characteristics of effluents generated from washing of reactors, centrifuges, floor washings etc., and its mode of treatment and disposal and justification for the same.

The Committee enquired about the non-compliances identified in the consent verification of the existing unit. The representative informed that they are taking action for compliance of the identified non-compliances in the existing unit.

After detailed discussions, the Committee recommended to issue CFE to the industry on submission of an undertaking to comply the with non-compliance identified in the existing unit within one month.

ITEM NO. 15	M/s. A.S. Bulk Drugs, Plot Nos. 52E, 52H, 52D, 52 I, 53A, 53D, 53E, 53H & 53 I, IDA, Kondapalli (V), Ibrahimpatnam (M), NTR District (Old Krishna District) - Applied for CFE Expansion- Reg.
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- M/s. A.S. Bulk Drugs is located at Plot No. 52E & 53H, IDA, Kondapalli (V), Ibrahimpatnam (M), NTR District is a Bulk drugs and intermediates manufacturing unit.
- The industry has obtained CFO of the Board vide order dt.02.07.2015, which was expired on 31.07.2018 and subsequently obtained CFO Auto renewal order dt.14.06.2018, which is valid upto 31.07.2023.
- Now, the industry has applied for CFE (Expansion) of the Board through OCMMS for manufacturing of additional products (12 Nos.). The industry proposes to increase the production capacity from the 140 Kg/day to 2500 Kg/day. The water consumption increases from 10.5 KLD to 158.02 KLD. The effluent generation increases from 5.0 KLD to 33.95 KLD.
- Documentary evidence on allocation of fresh water consumption from the IALA or any other water supplying local body / organization is not submitted.
- The industry management did not make any prior agreement with M/s. Ramky Pharmacy (India) Ltd., Parawada, Visakhapatnam District for transportation of process effluents for scientific treatment and disposal.
- As of now, M/s. Kondapalli Envirotech Pvt. Ltd., which is taken over by the management of M/s. Ramky Pharmacy (India) Ltd., Parawada, Visakhapatnam District has not yet completed revamping of CETP and they informed that it will take another 3 months to put into operations.
- The industry is sending their process effluents to TSDF i.e., M/s. Ramky Pharmacy (India) Ltd., Parawada, Visakhapatnam District in the name of their sister concern M/s. Nifty Labs Pvt. Ltd., NTR District without obtaining prior permission from the Board.



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h) The industry has not complied with the following conditions stipulated in the CFO order dt.02.07.2015:

S. No.	Condition	Compliance
1	The industry shall evaluate the performance of solvent recovery system for each stream wise and shall furnish plan of action to maintain the efficiency of solvent recovery more than 95% for each stream.	Not complied.

i) A letter dt.21.06.2022 was addressed to the industry seeking reply on the above points and reply is not furnished till date.

j) The industry has obtained Public Liability Insurance (PLI) policy, which is valid upto 16.06.2023.

k) The industry has obtained Petroleum & Explosives Safety Organisation (PESO) which is valid upto 31.12.2022 for Petroleum Class-A in bulk-36.0 KL.

l) The industry has obtained Fire NOC Order valid for a period of 5 years i.e., upto 01.06.2027.

m) The RO: VJA recommended that the issue of CFE (Expansion) to M/s. A.S. Bulk Drugs, NTR District may be considered, subject to submission of the following:

- Scrutiny of technical data of all organic chemical substances involved in the expanded production activity to ascertain chemical reaction whether it is exothermic or endothermic and to quantify cumulative process effluent generation.
- Certification issued by any fresh water supplying agency / department / local body for supply of fresh water requirement for the proposed production activity.
- Submission of temporary permission letter from the Board for transportation of trade effluents to M/s. Ramky Pharmacy (India) Ltd., Parawada, Visakhapatnam District for scientific treatment and disposal, after having pretreatment of process effluents.

n) The existing industry and the proposed expansion is in an extent of 1.68 acres. The industry is proposing to increase the production from 140 Kg/day to 2500 Kg/day in this small extent area. The Board is not issuing CFE to Bulk drug units proposed to established in less than 2.0 acres. The issue of CFE expansion to this unit may not be appropriate.



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The representatives of the project attended the meeting. They have informed that they are proposing to transport the increased effluent generation due to the proposed expansion to the Ramky Pharmacy, Parawada until the CETP at Kondapalli becomes functional. They further informed that they have submitted the material balance supporting the increased effluent generation and Solid / Hazardous waste generation.

The Committee opined that the industry is proposing to increase the production capacity by more than 10 times and is having only 1.68 acres of land and the Board is not issuing CFE to the Pharma / Bulkdrug units if the extent of land is less than 2 acres and as in this case the extent of land is only 1.68 acres, the proposed expansion may not be advisable.

After detailed discussions, the Committee recommended to REJECT the CFE expansion for the industry as the extent of land in the existing premises is less than 2 acres.

ITEM NO. 16	Construction of Unique Spire (Residential) & Unique Hotel by M/s. Unique Hotels & resorts for Residential Apartment at Sy.No.1210/1 & 1211, Harnadhanapuram Village, Nellore Bit-2, Nellore Mandal, SPSR Nellore District - Applied for CFE - Reg.
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The Committee noted the following:

- a) The proposal is for Construction of Unique Spire (Residential) & Unique Hotel by M/s. Unique Hotels & resorts at Sy.No.1210/1 & 1211, Hamadhanapuram Village, Nellore Bit-2, Nellore Mandal, SPSR Nellore District with total built-up area of 55,832.4Sq.m.
- b) The proponent has obtained Environmental Clearance dt.27.05.2022 from SEIAA, AP.
- c) A condition may be prescribed to provide STP of 100 KLD in open area instead of cellar of residential apartment and shall recycle the entire quantity of treated waste water and there shall not be discharge at the outside premises.

The representatives of the project proponent attended the meeting. They have informed that they are proposing to 100 KLD STP in the basement / cellar of the building.

The Committee opined that the STP is required to be establish in the open place and not in the cellar / basements in the construction projects and the proponent may come back with revised site plan duly changing the location of the STP from the cellar / basement to open place in the premises.

After detailed discussions, the Committee recommended to REJECT the CFE application.



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<b>ITEM NO. 17</b>	<b>M/s. Gangavaram Port Limited, Gangavaram (V), Pedagantyada (M), Visakhapatnam District - Applied for CFE Expansion - Reg.</b>
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The Committee noted the following:

- a) M/s. Gangavaram Port Ltd is operating a Port facility at Gangavaram, Pedagantyada (M) Visakhapatnam District and engaged in cargo handling of Coal, Iron ore, Agri products, Slag, Lime stone, Fertilizers, and General Cargo etc. in an extent of about 1800 acres.
- b) The facility has obtained CFO & HWA of the Board for the following products vide order dt. 13.01.2016 valid up to 31.12.2020 and subsequently the port obtained auto renewal of CFO order dt.13.01.2016 and is valid upto 31.12.2025.
- c) The facility has obtained Environmental Clearance for increasing the cargo handling from 40.95 MMTA to 60.95 MMTA vide dt.24.12.2021.
- a) The Board is receiving complaints frequently over telephone and also received recently through spandana portal on 09.10.2021, 01.04.2022 on air pollution problems and also complaint given by the representative from the local bodies during review meeting under the chairmanship of Hon'ble Minister on 04.02.2022 on air pollution problems due to operation of the port activities. Hence, the facility shall explore to provide tube conveyor in place of existing conveyor system to control dust pollution on surroundings effectively while handling the dusty cargo.

The EE, RO, Visakhapatnam recommended to examine the issue of CFE Expansion to the industry after payment of balance fee of Rs.48,33,400/- by incorporating the following conditions along with other necessary conditions:

1. The facility shall provide tube conveyor in place of existing conveyor system including conveyor belt passing from Gangavaram Port Premises to M/s. RINL(Steel Plant) to control dust pollution on surroundings effectively while handling the dusty cargo during expansion as the facility has proposed to increase the handling of dusty cargo.
2. The facility shall construct the STP capacity of 200 KLD for treating the domestic wastewater as the facility is having more than 2000 employees both permanent and contract.
3. The facility shall install continuous ambient air quality stations as approved technology by CPCB i.e., Beta Ray Attenuation Technology.
4. The facility shall conduct Health Camps jointly with Medical Health Department, GoAP in the nearby villages located within 5 Km from the facility regularly to know the status of any Epidemic diseases facing by the villagers in view of the public complaints received on air pollution problems.



  
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Grounds submitted for their representation for cancelation of the CFEs issued after 2016:

1. Compliance of CPCB revised guidelines for CBWTF issued on 16.12.2017.
2. The Orders of the Hon'ble High Court of Andhra Pradesh dt. 09.08.2019 in W.P.No.11250 of 2018 and Order Dt. 01.10.2019 in W.P.No.14181 of 2019.
3. The orders of the Hon'ble National Green Tribunal (NGT) dt.14-09-2020 in O.A. No.257 of 2017 (SZ).
4. CPCB Letter No. B-31011/ BMW (50)/2018/WM.I/18166 Dt. 08, March, 2018.
5. Case filed by the Association of the CBWTF before the Hon'ble High Court of Andhra Pradesh vide W.P.No.9437 of 2019.

CPCB guidelines revised guidelines for CBMTF:

The CPCB as per the duties entrusted under Schedule-III of the Bio-Medical Waste Management Rules, 2016 issued revised guidelines for Common Bio-medical Waste Treatment and Disposal Facilities vide dt 21.12.2016.

As per para 2 of the above guidelines ie., Prior to allowing any new CBWTF, following criteria or steps may be followed:

1. SPCB/PCC is required to conduct gap analysis w.r.to coverage area of the bio-medical waste generation and also projected over a period of next ten years, adequacy of existing treatment capacity of the CBWTF in each coverage area of radius 75 KM.
2. All the SPCBs and PCCs shall conduct the gap analysis and based on the gap analysis, action plan for development of new CBWTFs is required to be prepared and submitted to MoEF & CC & CPCB within six months' time.

Coverage area of CBWTF as per the CPCB revised guidelines:

- a) A CBWTF located within the respective State/UT shall be allowed to cater healthcare units situated at a radial distance of 75 KM. However, in a coverage area where 10,000 beds are not available within a radial distance of 75 KM, existing CBWTF in the locality (located within the respective State/UT) may be allowed to cater the healthcare units situated up-to 150 KM radius w.r.to its location provided the bio-medical waste generated is collected, treated and disposed of within 48 hours as stipulated under the BMWM Rules.

CPCB is not a party



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- b) In case, number of beds is exceeding >10,000 beds in a locality (i.e. coverage area of the CBWTF under reference) and the existing treatment capacity is not adequate, in such a case, a new CBWTF may be allowed in such a locality in compliance to various provisions notified under the Environment (Protection) Act, 1986, to cater services only to such additional bed strength of the HCFs located.
- c) In case of hilly areas, considering the geography, only one CBWTF with adequate treatment capacity may be developed covering at least two districts to cater treatment services to the HCFs located in the respective Districts. The selection and allocation of site etc. should be done as per the criteria suggested under these guidelines. The treatment charges to be prescribed by the respective SPCB/PCC in consultation with the State Advisory Committee to be constituted under the BMW Rules by the respective State Government or UT Administration.

APPCB guidelines for CBWTF:

1. APPCB framed guidelines for Common Bio-medical waste treatment and disposal facilities which were placed and approved in the 17<sup>th</sup> Bio-medical Technical Committee meeting held on 17.08.2018 and Board meeting dated 24.01.2019 vide Board resolution No. 175/2019. Wherein, the APPCB clearly specified about the HCFs (bedded and non-bedded) & operating hours of the incinerator of the existing CBWTF as a criteria for issuing permission for the 2<sup>nd</sup> CBWTF as *"In order to facilitate the disposal of the Bio-medical waste within 48 hours, even from remote areas, the APPCB framed Guidelines for Common Bio-medical Waste Treatment and Disposal Facilities in Andhra Pradesh"*. Whereas, in CPCB revised guidelines which was framed on 21.12.2016, adequacy of existing CBWTF, gap analysis are the criteria for issuing permission for the 2<sup>nd</sup> CBWTF.
2. O.A.No.710 of 2017 was filed in Hon'ble NGT principle bench New Delhi regarding the implementation of BMW Rules in India.
3. APPCB submitted the action plan on implementation of Bio-medical waste management rules to CPCB vide mail dt.23.04.2019 wherein in the action point pertaining to coverage of common Bio-medical waste treatment facilities (CBWTFs) in entire state submitted that *"In order to facilitate the disposal of Bio-medical waste within 48 hours, even from remote areas, the APPCB framed guidelines for common CBWTFs in Andhra Pradesh and a copy of the guidelines are submitted."*
4. The Medical Health and Family Welfare Department, Govt. of AP., also submitted the action plan of APPCB which included the framing of guidelines by APPCB to CPCB vide Ir.dt. 22.04.2019.



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5. The CPCB submitted the action plan of APPCB submitted the action plan of Andhra Pradesh to Hon'ble NGT in O.A.No.710 of 2017. The CPCB in their affidavit submitted that action plan submitted by Andhra Pradesh is considered as adequate and has given a rating of 7.5 out of 10 for the action plan.

6. The Hon'ble NGT Southern Bench, Chennai in the orders dt. 05.07.2017, in application no.118 of 2017 (SZ) stated the following:

"It is admitted that the State of Andhra Pradesh has already framed the guidelines for the purpose for granting the Bio Medical Waste Treatment Facilities. Needless to state that considering the same, the State Pollution Control Board can always have its own guidelines."

7. The Hon'ble NGT Southern Bench, Chennai while disposing the application no.118 of 2017 (SZ) in the orders dt. 28.09.2021 issued the following direction:

"Learned Counsel appearing for the Pollution Control Board submitted that on the basis of the direction given by the Hon'ble High Court of Andhra Pradesh, they have called for a global tender for conducting such study but necessary tenders were not obtained and now they have entrusted the same to M/s Andhra Pradesh Environment Management Corporation Limited for this purpose and once the study is completed, they will be taking further steps for establishing any further such facilities in Andhra Pradesh, if so suggested in the study. Even as per the direction issued by this Tribunal in O.A. No. 118/2017, there was no specific direction to do certain things by the Pollution Control Board but they have been directed to follow the guidelines provided by the Central Pollution Control Board and the Bio-Medical Waste Management Rules, 2010 which was in existence at that time and there is no necessity to initiate any prosecution as sought for in the application as these are there are other legal remedies available against the order, if any passed by the Board. So under such circumstances, the liberty sought for by the Learned Counsel for the applicant to participate in the future proceedings to be initiated by the Pollution Control Board is not affected by virtue of the disposal of this application as it can only be treated as a new application if at all any further facility to be established on the basis of study conducted by the Pollution Control Board. So, under such circumstances, leaving open the right of the applicant to apply afresh for any bio-medical waste treatment facility if at all the Government intends to establish in future is left open".

Other Judgments /Directions of the Courts and Hon'ble NGT with respect to establishment of new CBWTF are as follows:



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Directions in WP No :11250 /2018 vide order dt.07.08.2019.

"Therefore, the Andhra Pradesh Pollution Control Board is directed to examine the feasibility for establishment of CBWTF strictly adhering to the guidelines issued by Central Pollution Control Board in 2016 and take up application of the 4th respondent. Till then, the 4th respondent is not entitled to establish CBWTF. Accordingly, the point is answered. With the above direction, writ petition is disposed of".

Directions in WP No :14181 /2019 vide order dt.01.10.2019.

M/s. CBWTF association of Andhra Pradesh filed a Writ Petition No. 14181 of 2019 in Hon'ble High Court. The Writ Petition is disposed of directing the A.P. State Pollution Control Board to conduct gap analysis study for implementation of Revised Guidelines for the Common Bio Medical Waste Treatment and Disposal Facilities as approved by the Central Pollution Control Board, 2016, in accordance with law, within a period of four (4) months from the date of receipt of a copy of this order".

Directions of hon'ble NGT in OA No :257 /2017(SZ) vide order dt.14.09.2020:

The hon'ble NGT disposed of the case as follows "the Andhra Pradesh Pollution Control Board is directed to comply with the directions issued by the Hon'ble High Court of Andhra Pradesh in W.P. No. 14181 of 2019 (CBMWTF Association of Andhra Pradesh Vs. Union of India & Ors.) dated, 01.10.2019 and on the basis of the gap analysis conducted by them, if they find that more facilities for this purpose can be accommodated then, if any, application has been filed by the applicant or any other person for that purpose, that may be considered by the concerned authorities and pass appropriate orders in accordance with law".

Directions of the Hon'ble NGT in OA No :131 /2016 (SZ) vide order dt.29.10.2021:

M/s. AW Consulting Ltd (CBWTF) is operating in Chittoor district filed Appeal No. 131 of 2016 in Hon'ble NGT (SZ).The Hon'ble NGT dismissed the case as follows "We have considered the submission made by the learned counsel appearing for the Andhra Pradesh Pollution Control Board that as and when the study is completed, they will consider the question as to whether any further such facilities will have to be permitted or not. If the State Government comes to the conclusion that further more such facilities will have to be established on the basis of the gap analysis study conducted by the agency, then the right of the appellant to file an application afresh, after obtaining necessary clearance as required, is always available and if such an application is filed, the Board has to consider the application and pass appropriate orders in accordance with law, for which, no separate direction needs to be issued. Such a right of the appellant is always left open".

**APPCB is one of the respondent in all above the cases.**



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**Status of Conduct of Gap analysis by the Board:**

The Board conducted the gap analysis in Srikakulam and Vizianagara districts through Board officials during the year 2018 as per Hon'ble High Court orders in W.P. No. 22929 of 2018.

The Board issued work order to Andhra Pradesh Environment Management Corporation Limited (APEMCL) on 06.07.2021 for conducting the gap analysis study of Bio-medical Waste Management in the state of Andhra Pradesh. APEMCL was requested to

- i. Prepare an inventory of BMW generation in each of the 13 districts
- ii. Compare the number of HCFs authorized and actual number operating, bed strength authorized and actual existing.
- iii. Analysis on adequacy of existing CBWTFs
- iv. Performance evaluation of existing CBWTFs
- v. Suggest probable location of future CBWTFs
- vi. Assessment of HCFs and bed strength for next 10 years etc. APEMCL is in the process of getting the study conducted.

The General Secretary, AP Private Hospitals & Nursing Homes Association on 08.02.2022 represented that the new CBWTF Facilities be permitted to execute after gap analysis study.

**The issue of representation of existing CBWTFs on conduct of gap analysis before allowing new CBWTF in their coverage area was placed in the CFE committee meeting held on 18.02.2022 and reviewed. After detailed review the committee recommended as follows:**

1. Considering that the APPCB issued work order to APEMCL on 06.07.2021 to conduct gap analysis studies etc and APEMCL is in the process of getting the study conducted, the APPCB may decide requirement of additional CBWTFs; their location; coverage area and additional bed strength to be allocated to new CBWTFs based on the study report to be submitted by APEMCL. Till then no CFE application for establishment of new CBWTF be accepted by the Board. APPCB to take up the matter with APEMCL for early conduct of gap analysis study.
2. As mentioned in the CPCB guidelines'2016, the APPCB to prepare action plan for development of new CBWTF and submit to MoEF & CC and CPCB within the stipulated time.
3. The CPCB in its letter dated 08.03.2018 addressed to the Member Secretary, SEAC, requested to follow the criteria for setting up of new CBWTF for its location and coverage as laid down under CPCB's revised guidelines. The Board may address SEIAA to consider processing of EC applications if any submitted by proponents for establishing new CBWTFs only after completion of the gap analysis study by APEMCL.



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4. As per the CPCB guidelines, the new CBWTFs are to be allowed to cater services only to such additional bed strength of the HCFs located without interfering the existing coverage of HCFs / Government hospitals / diagnostic centers / clinics / blood banks / PHCs etc., being catered by the CBWTFs presently in operation. The existing CBWTFs be allowed to cater HCFs to its full treatment capacity @ 24 hrs operation.
5. The recommendation of the CFE Committee was to defer the matter on any discussion to withdraw the APPCB guidelines till the State Advisory Committee examines the issue. All the CFEs already issued by the Board cannot be cancelled. Fresh CFE to be considered only after gap analysis by the Board.
6. Any further instructions by the State Advisory Committee are to be followed.
7. During the meeting no discussions were made regarding on cancellation of CFEs issued to new CBWTFs. The issue of APPCB guidelines on CBWTFs be placed before the next Board meeting. In mean time let us follow CPCB revised guidelines 2016 on CBWTFs which are mandatory.

APPCB remarks on the request of the association and Rule position:

- a) As per the Schedule III of the Biomedical Waste Management Rules, 2016, the CPCB is the prescribed authority for making guidelines and the SPCBs are the prescribed authority for implementing the guidelines.
- b) It is clearly mentioned in the CPCB revised guidelines that the guidelines have been prepared with an aim to have uniformity in ensuring site selection, allowing and establishment of a state-of-the-art CBWTF, operation as well as verification of compliance to the BMWWM Rules, 2016 throughout the country. However, any other aspects which are not been covered under these guidelines and needs attention, in such a case, the prescribed authority may take suitable action in the interest of protection of the environment in consultation with MoEF & CC/CPCB.
- c) The CBWTF Association has filed an writ petition before the Hon'ble High Court of AP with a prayer to issue a Writ Order or Direction declaring the impugned Circular of the APPCB vide its Circular No APPCB/BMW General/2019 dated 19.05.2019 in issuing Guidelines for common Bio Medical Waste Treatment and Disposal Facilities in the State of Andhra Pradesh without considering representations of the Stakeholders is arbitrary illegal high handed capricious and violate the fundamental rights guaranteed to the members of the petitioner herein under.



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- d) The issue was placed in the CFE committee meeting held on 18.02.2022 and reviewed. After detailed review the committee recommended

The recommendation of the CFE Committee was to defer the matter on any discussion to withdraw the APPCB guidelines till the State Advisory Committee examines the issue. All the CFEs already issued by the Board cannot be cancelled. Fresh CFE to be considered only after gap analysis by the Board.

- e) The Hon'ble High Court of AP on 22.06.2022 closed the W.P. No.9347 of 2019 due to subsequent developments as requested by the learned Senior Counsel on behalf of the petitioner.

The Board Standing counsel informed to the court, the CFE meeting alone took a decision and the Board had to ratify the same. Further, the W.P is disposed stating that as on this day the guidelines framed by the APPCB in 2016 are intact and affidavit file by the Member Secretary and the order of the NGT affirming the 2016 guidelines are intact.

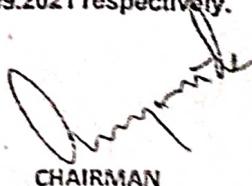
**II. Cancellation of the CFEs issued by the Board for 2<sup>nd</sup> CBWTF after 2016 in any existing CBWTF coverage area and representation submitted by the existing CBWTFs M/s Rainbow Industries, M/s SS Bio Care, M/s Sriven Technologies and M/s EVB technologies on 14.06.2022.**

The existing CBWTF have submitted representations requesting cancellation / rejection of the CFEs issued to new CBWTFs. The details of existing CBWTFs in the state and the proposals received for establishing 2<sup>nd</sup> CBWTF in the districts are enclosed

- a. M/s Rainbow Industries, is a CBWTF submitted requested letter dated 10.06.2022, stating their coverage area is Vizianagaram and Srikakulam districts and their plant capacity is 4800 kg/day with incinerator of 100 Kg/day and auto clave capacity is 100 lts. As per the Annual returns(2020) average incinerable wastes disposed during the period was 974 Kg/day. The total bed strength is 9232 no.s including Vizianagaram is 4170 no.s and Srikakulam is 5062 nos. Their plant have spare treatment capacity of 3800 Kg/day. The facility also reported that their existing facility has a total capacity to collect treat and disposal of BMW generated from about 35000 beds. The facility has requested to cancel the CFE issued to M/s Trimax Energy and Enviro Care Systems, Komaplli village, Vizianagaram Dist without observing the adequacy of the existing CBWTF.

The Board issued CFE to M/s Trimax Energy and Enviro Care Systems, Komaplli village, Vizianagaram Dist which was further extended upto 30.06.2022 vide orders dt.30.12.2019 and 14.09.2021 respectively.



  
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b. M/s EVB Technologies is a CBWTF submitted requested letter dated 13.05.2022 stating that their coverage area is East Godavari district and their plant capacity is 4800 kg/day with incinerator of 100 Kg/day and autoclave capacity is 100 kg/day. As per the Annual returns (2020) average incinerable and autoclave wastes disposed during the period was 33,588 Kg/month excluding Covid 19 wastes. The incinerable and autoclave wastes treated was 1123 Kg/day only and COVID-19 waste was 630 Kg/day. The total bed strength is 20561 nos as on Dec,2021. Their plant have spare treatment capacity of 3600 Kg/day. The facility also reported that their existing facility has a total capacity to collect treat and disposal of BMW generated from about 30000 beds. The facility has requested to cancel the CFE issued to M/s GODAVARI Bio Management which was issued without conducting gap analysis and observing the adequacy of the existing CBWTF.

The Board issued CFE to M/s Godavari Bio Management, Marripudi village, East Godavari Dist which was further extended upto 31.12.2022 vide orders dt.30.11.2018 and 24.12.2021 respectively.

c. M/s BB Bio Care is a CBWTF submitted requested letter dated 13.06.2022 stating that their coverage area is East Godavari district and their plant capacity is 4800 kg/day with incinerator of 100 Kg/day and autoclave capacity is 100 kg/day. As per the Annual returns (2020) average incinerable and autoclave wastes disposed during the period was 34,813 Kg/month excluding Covid 19 wastes. The Non Covid was about 1160 Kg/day and COVID-19 waste was about 233 Kg/day. The total bed strength is 7806 nos as on Dec, 2021. Their plant has spare treatment capacity of 3600 Kg/day. The facility also reported that their existing facility has a total capacity to collect treat and disposal of BMW generated from about 20000 beds. The facility has requested to cancel the CFE issued to M/s Mumbai Waste Management Limited, Raviguntapalli (V),SPSR Nellore Dist vide order dt 24.06.2017 which was issued without conducting gap analysis and observing the adequacy of the existing CBWTF and the bed strength is below 10,000nos.

d. M/s. Shiven Technologies is a CBWTF submitted requested letter dated 03.05.2022 stating that their coverage area is Ananthapur and Kadapa districts and their plant capacity is 7200 kg/day with incinerator of 150 Kg/day and autoclave capacity is 150 kg/day. As per the Annual returns (2020) average incinerable wastes disposed during the period was 1028 Kg/day (Ananthapur-450 Kg/day and Kadapa is 578 Kg/day). The total bed strength is 14868 nos including Ananthapur 7053 nos and Kadapa is 7800 nos. Their plant have spare treatment capacity of 6400 Kg/day.



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The facility also reported that their existing facility has a total capacity to collect treat and disposal of BMW generated from about 45000 beds. The facility has requested to cancel the CFE issued to M/s Rayalaseema Environ Care ,Plot No:66,Mega Industrial park,Phase-I, Kopporthy, YSR Kadapa in their coverage area which was issued without observing the adequacy of the existing CBWTF and not conducting the gap analysis study and also requested cancel the APPCB guidelines for CBWTF.

The Board issued CFE to M/s Rayalaseema Environ Care, Plot No:66, Mega Industrial park, Phase-I,Kopporthy,YSR Kadapa on 24.11.2021 which valid of one year.

- e. The above CBWTF informed that the Board has cancelled the CFE issued to M/s Sri Venkateswara Bio Management Systems, Chittoor Dist as the Board was not conducted gap analysis and not considered the existing plant capacity before issuing CFE and only considered on the report given by DM&HO, Chittoor regarding bed strength .

**APPCB Remarks:**

1. As per the CPCB revised guidelines for CBWTF, the SPCB is required to conduct gap analysis w.r.to coverage area of the bio-medical waste generation and also projected over a period of next ten years, adequacy of existing treatment capacity of the CBWTF in each coverage area of radius 75 KM.
2. All the Judgments in the above Court Cases / NGT cases emprises conduct of gap analysis and allow 2<sup>nd</sup> Common Bio Medical Waste Treatment Facility after conduct of gap analysis only.
3. The Board has issued CFE to M/s Sri Venkateswara Bio Management Systems for establishment of 2<sup>nd</sup> CBWTF at Plot no: 237 to 252, Pileru MSME industrial park, Chittoor District. Duly allocating Chittoor and Madanapalli revenue division with total bed strength of 704 nos. Further, the Board has cancelled the CFE issued to the 2<sup>nd</sup> facility as the Board was not conducted gap analysis and not considered the existing CBWTF plant capacity before issuing CFE and only considered on the report given by DM&HO, Chittoor regarding bed strength.

The representatives of the project proponent attended the meeting. They have informed that they have been requesting the Board to withdraw the guidelines framed by the Board as they are stringent guidelines prescribed by the CPCB. Further, they informed that the APPCB guidelines have not taken into consideration the capacity of the existing Bio Medical Waste facilities and framed the guidelines which are detrimental to the existing facilities. They further informed that the Board has issued CFEs to establish new BMW facilities without conducting gap analysis in violation of the CPCB guidelines and requested to cancel the CFEs issued for record facilities in three Districts.



*[Handwritten Signature]*  
CHAIRMAN

~~18/4~~ (4)

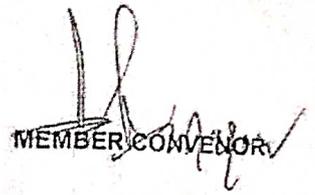
MINUTES OF THE CFE COMMITTEE MEETING HELD ON 28.06.2022

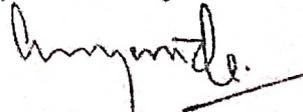
The Committee after detailed discussion recommended the following:

- a) Status of implementations of the project on ground of the four facilities issued with CFEs may get verified by site inspection.
- b) No fresh CFEs to be issued to new CBMWTF until gap analysis report is received from APEMC.

The following are the decisions taken in the meeting.

- ① CFE already issued by the Board cannot be cancelled.
- ② No fresh CFE will be considered by the Board till the gap analysis is completed.
- ③ APEMC current policy approved by the Board on CBMWTF shall be followed till the Board approves the new policy based on the gap analysis prepared by APEMC Ltd.
- ④ APEMC Ltd. will be requested to expedite the gap analysis.

  
MEMBER CONVENOR





**CHAIRMAN**  
CHAIRMAN  
A.P. Pollution Control Board  
VIJAYAWADA.